

BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO 37 OF 2024

Shashikant Bajirao Jadhav

....Applicant

Vs

Gram Panchayat Nerur, Deulwada & Others .... Respondents

**REPORT ON BEHALF OF MAHARASHTRA POLLUTION CONTROL  
BOARD IN COMPLIANCE OF THE ORDER PASSED BY THIS HON'BLE  
NGT DATED 13/03/2024**

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I, J S Salunkhe, aged about 55 years, Occupation-Service, the Regional Officer of the Maharashtra Pollution Control Board, Kolhapur, having my office at Udyog Bhavan, Near Collector Office, Kolhapur 416003, do hereby state on solemn affirmation as under: -

1. This Application has been filed with the prayers that the Respondent No.7 Shree Govind Bio Medical Corporation be restrained to operate the CBWTSDF (Common Bio-Medical Waste Treatment, Storage & Disposal Facility) and accordingly directions issued to Respondent No. 2 to 5 to ensure that the said facility is closed.
2. Pursuant to the order dated 13/03/2024, the Hon'ble NGT sought a report from the MPCB as to what action has been taken pursuant to the show cause Notice dated 04/04/2023 - as to whether the Respondent No.7 is indulging in violations of the terms and conditions of CC&A - and as to whether the same has been extended beyond the year 2021 or not.
3. The Hon'ble Tribunal has directed to the MPCB to submit an explanation as to delay in submission of affidavit in the matter vide order dated 01/05/2024.



Pursuant to the Hon'ble NGT Order dated 13/3/2024, the Registry of this Hon'ble Tribunal communicated the said Order dated 13/3/2024 on 5/4/2024 to the MPCB. It is submitted that due to administrative process, there was an inadvertent delay occurred in submission of report & the delay is purely unintentional. Therefore, I am tendering an unconditional apology for non-filing of the Report earlier in time on behalf of MPCB in the present matter.

4. It is submitted that the Regional Officer, Maharashtra Pollution Control Board, Kolhapur is filing the Report in the present matter in compliance of this Hon'ble Tribunal order dated 13.3.2024.
5. It is further submitted that the Board has granted combined consent to 1st operate and BMW Authorization (CCA) u/s 25/26 of the Water (P&CP)Act, 1974, u/s 21 of the Air (P&CP)Act, 1981 and Bio-Medical Wastes Management Rules, 2016 and Authorization under Rule 5 of the Hazardous Wastes (M&H) Rules, 2016 and under the Environment (Protection) Act, 1986 subject to certain terms and conditions to Respondent No. 7 i.e. M/s Shree Govind Bio-Medical Corporation, Gut No. 65, (383)/2/1, A/p-Kurgaon-Nerur, Tal. Kudal, Dist. Sindhurg-416520 vide letter dated 15.07.2015. The said CCA is valid for a period from 04.06.2012 to 31.01.2017. A copy of said Combined Consent to 1st Operate and BMW Authorization (CCA) dated 15.07.2015 is enclosed and marked as an **Annexure-I**.
6. It is submitted that the Board has further renewed the said combined consent and BMW Authorization (CCA) u/s 25/26 of the Water (P&CP) Act, 1974, u/s 21 of the Air (P&CP)Act, 1981 and Bio-Medical Wastes Management Rules, 2016 and Authorization under Rule 5 of the Hazardous Wastes (M&H) Rules, 2016 and under the Environment (Protection) Act, 1986 subject to certain terms and conditions to M/s Shree Govind Bio-Medical Corporation, Gut No. 65, (383)/2/1, A/p-Kurgaon-Nerur, Tal. Kudal, Dist. Sindhurg-416520 vide letter dated 04.02.2020. The said CCA is valid for a period from 31.01.2017 to 31.01.2021. Also, with this CCA, M/s Shree Govind Bio-Medical Corporation,



Gut No. 65, (383)/2/1, A/p-Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg-416520 was granted permission to dispose the BMW vide letter dated 22.12.2020 to M/s. Mumbai Waste Management Ltd., MIDC Talaja, Mumbai. The copies of the renewal of combined consent and BMW Authorization (CCA) dated 04.02.2020 & Letter dated 22.12.2020 are enclosed and marked as an **Annexure-II & III respectively**.

7. It is submitted that the Board has further renewed the said combined consent and BMW Authorization (CCA) u/s 25/26 of the Water (P&CP) Act, 1974, u/s 21 of the Air (P&CP) Act, 1981 and Bio-Medical Wastes Management Rules, 2016 and Authorization under Rule 5 of the Hazardous Wastes (M&H) Rules, 2016 and under the Environment (Protection) Act, 1986 subject to certain terms and conditions to M/s Shree Govind Bio-Medical Corporation, Gut No. 65, (383)/2/1, A/p-Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg-416520 vide letter dated 11.06.2021. The said CCA is valid for a period from 31.01.2021 to 31.01.2022. are enclosed and marked as an **Annexure-IV** .
8. It is submitted that the Board has granted combined consent to 1<sup>st</sup> operate and BMW Authorization (CCA) u/s 25/26 of the Water (P&CP) Act, 1974, u/s 21 of the Air (P&CP) Act, 1981 and Bio-Medical Wastes Management Rules, 2016 and Authorization under Rule 5 of the Hazardous Wastes (M&H) Rules, 2016 and under the Environment (Protection) Act, 1986 subject to certain terms and conditions to M/s Shree Govind Bio-Medical Pvt Ltd, Plot No H-148, MIDC Kudal, Kudal, Sindhudurg-416520 vide letter dated 13.02.2023. The said CCA is valid for a period from 03.02.2023 to 03.02.2028. A copy of said Combine Consent to 1<sup>st</sup> Operate and BMW Authorization (CCA) dated 13.02.2023 is enclosed and marked as an **Annexure- V**.
9. It is submitted that the Respondent Board has initiated various action against M/s Shree Govind Bio-Medical Corporation, Gut No. 65, (383)/2/1, A/p-Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg-416520 which are summarized as follows :-



- i. The Board has issued show cause notice M/s Shree Govind Bio-Medical Corporation, Gut No. 65, (383)/2/1, A/p-Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg-416520 on the ground that the said facility was collecting Bio-Medical Wastes out of its facility area i.e. Shahuwadi & Budhargad Tahsil of Kolhapur District vide letter dated 21.7.2022. In this regard, the Respondent No 7 has neither replied nor taken requisite steps to restrict the collection of Bio-Medical Wastes as per their area. A copy of show cause notice dated 21.7.2022 is enclosed and marked as an **Annexure-VI**.
- ii. In view of above, in order to verify compliance of show cause notice, the officials of the Board had visited to the Respondent No 7 i.e. M/s Shree Govind Bio-Medical Corporation, Gut No. 65, (383)/2/1, A/p-Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg-416520 on 21.07.2022 & observed that the said facility is continuously collecting wastes out of its jurisdiction/area illegally. In view of the above, the Respondent Board has issued Proposed Direction for violation of Bio-Medical Wastes (Management and Handling) Rules, 2016 and Amendment thereof directing as to why further stringent legal action shall not be initiated against it vide letter dated 25.8.2022. The Respondent No 7 has replied to the said Proposed Direction vide letter dated 30.08.2022 & accepted that BMW other than its area has been collected by the said facility. A copy of said Proposed Direction dated 25.8.2022 & reply dtd.30.08.2022 are enclosed and marked as an **Annexure VII & VIII**
- iii. It is submitted that in view of continuous non-compliance by Respondent No 7, the Board has issued Direction for violation of Bio-Medical Wastes (Management and Handling) Rules, 2016 vide letter dated 10.11.2022 on the following grounds :-
  - a. M/s Shree Govind Bio-Medical Corporation, Sindhudurg has been collecting Bio-Medical Wastes from Health Care Establishments



out of their jurisdiction/area illegally i.e. from Bhudargad and Shahuwadi Tahsil of Kolhapur District.

- b. The Respondent has failed to submit detailed report of the collection, treatment and disposal of Bio-Medical Wastes from their area.
  - c. The Respondent No 7 has failed to obtain the consent to operate for treatment of BMW from the Board from the period -01.02.2022 to 07.12.2022.
  - d. The Respondent No 7 has obtained NOC “only for disposing surplus COVID Bio-Medical Wastes to M/s Mumbai Wastes Management Ltd, MIDC, Taloja. However, the said facility is disposing total Bio Medical Wastes illegally. The said issue has been discussed in the meeting before the District Collector & District Health Officer, Kolhapur & instructed to initiate action accordingly.
10. It is submitted that in view of above non- compliances, the Respondent Board has directed to Respondent No 7 to stop the collection of BMW wastes totally from the areas which are not allotted to CBMWTSDF and the areas from which Respondent No 7 is collecting BMW illegally from HCEs without obtaining NOC from the Board. A copy of said Direction dated 10.11.2022 is enclosed and marked as an **Annexure IX**.
11. However, the facility has failed to close its operation and therefore, the Respondent Board has issued show cause notice for collecting Bio-Medical Wastes as per the area specified in Combined Consent & Authorization granted as per the Bio-Medical Wastes (Management and Handling)Rules, 2016 and amendment thereof for collection, transportation, and Disposal of BMW. It is submitted that the Respondent No 7 has allotted following area/jurisdiction for collection, treatment, and disposal of Bio-Medical Wastes as per Bio-Medical wastes (Management & Handling)Rules, 2016 vide letter dated 4.04.2023 and 26.5.2023.



Sr No	Name of Facility	Area (Taluka)
1	M/s S S Services, Ichalkaranji, Dist- Kolhapur	05 Talukas of Kolhaur District Hatkanangale, Shirol, Panhalas, Shahuwadi, Gadhinglaj Kagal(City)
2	M/s S S Services, Kasaba Bawada, Dist- Kolhapur	05 Talukas Kolhapur District Karveer, Gaganbawada, Radhanagari, Bhunargad, Kagal(Gramin) and Kolhapur Municipal Corporation area.
3	M/s Shree Govind Bio-Medical Corporation, 65(383)/2/1, A/p-Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg-416520	All Talukas of Sindhudurg , except Kankavli, Vaibhawadi & Devgad Talukas & Taluka Ajara & Chandgad of Kolhapur.

The Respondent No 7 has collected Bio -Medical Wastes from the Taluka's of Kolhapur District, (Shahuwadi, Bhudargad, Kagal and Hatkangale) and issued membership illegally from various clinics and hospitals in Taluka's of Kolhapur District which are not included in its jurisdiction/ area of the facility. The Respondent No 7 has failed to incorporate the details of collection, treatment, and disposal of bio-medical wastes as well as disposal pathway in the annual report since 2017. The said facility has failed to submit reply to the closure direction dated 29.11.2022 as well details of disposal of bio-medical wastes stored at Narur facility. Therefore, Board has issued show cause notice and called upon as to why legal action shall not be initiated against the Respondent No 7 under the provisions of the Environment (Protection) Act, 1986 for the above non-compliance. A copy of said show cause notice dated 26.05.2023 is enclosed and marked as an **Annexure X**.

- 12 It is submitted that M/s Shree Govind Bio-Medical Corporation, Gut No. 65, (383)/2/1, A/p-Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg-416520



submitted the reply of Show Cause Notice dated 26.05.2023 as per the submission & verification Common Treatment Facility (CTF) shut down its activity since 30<sup>th</sup> November 2022. Also, the present Respondent has visited M/s Shree Govind Bio-Medical Corporation, Gut No. 65, (383)/2/1, A/p-Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg-416520 on 13.05.2024 for verification & observed that presently Common Treatment Facility (CTF) has shut down all activities & plant not in operation since 30<sup>th</sup> November 2022. The copies of reply dated 15.06.2023 & visit report dated 13.05.2024 is enclosed and marked as an **Annexure XI & XII** respectively.

13. It is submitted that as per the submission M/s Shree Govind Bio-Medical Corporation, Gut No. 65, (383)/2/1, A/p-Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg-416520 & verification the Respondent No. 7.

a. M/s Shree Govind Bio-Medical Corporation, Gut No. 65, (383)/2/1, A/p-Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg-416520 was violating the terms & conditions of CCA since the Respondent No 7 was collecting the Bio-Medical Waste exceeding their jurisdiction allocated from Talukas Shahuwadi, Bhudargad, Kagal & Hatkanangale of Kolhapur District. The Respondent Board had issued the Directions for violation of Bio-Medical Wastes (Management and Handling) Rules, 2016 and Amendment thereafter for collection, Transportation and disposal of Bio Medical Wastes directing Respondent No 7 not to collect, transport & disposed of Bio-Medical Waste vide letter dated 29.11.2022 & Refusal of CCA vide letter dated 07.12.2022. The copies of said Directions dated 29.11.2022 & Refusal of CCA vide letter dated 07.12.2022 are enclosed and marked as an **Annexure XIII & XIV** respectively.

b. The Respondent Board has issued Show Cause Notice for Environmental Compensation for violation of BMW (M & H) Rules, 2016 on 26.05.2023 after issuance of the Show Cause Notice dated 04.04.2023. The Respondent No. 7 has replied to the Show Cause



Notice dated 15.06.2023 stating the steps taken by them in compliance of the Bio Medical Waste Rules, 2016. A copy of said reply dated 15.06.2023 is enclosed and marked as "Annexure XI".

14. I say & submit that to verify compliance of show cause notice dated 26.5.2023 and reply dated 15.6.2023, the officials of the Board had visited the CBMWTSDF ie. M/s. Shree Govind Biomedical Pvt Ltd, Plot no. H-148, MIDC Kudal, Tal. Kudal, Dist. Sindhudurg on 13.05.2024 & observed as follows :

- a. That, M/s. Shree Govind Biomedical Pvt Ltd, Plot no. H-148 , MIDC Kudal, Tal. Kudal, Dist. Sindhudurg is in operation, but during visit not found in operation due to non-availability of Bio Medical Wastes (BMW).
- b. The said Common Treatment Facility (CTF) has provided 3 authorised vehicles for collection of the BMW & all 3 were on route for collection of BMW.
- c. The said Common Treatment Facility (CTF) having 1 incinerator of 100 kg/hour capacity, PP has provided autoloading system, diesel burner & online monitoring system & ventury scrubber as APCS with 30-meter height of stack.
- d. PP has provided 20 CMD capacity Primary & Tertiary ETP & treated effluent is recycled to vertuary scrubber.
- e. PP has installed 1 Autoclave having 400 Lit/Cycle capacity & 1 Shredder having 100kg/hour capacity.
- f. PP has installed 1 DG set of 62.05 KVA capacity & 6 mtr heigh stack.
- g. PP has provided 2 concretized tanks for chemical disinfection.
- h. PP has provided separate rooms for storage of Hazardous Wastes & recycle material.



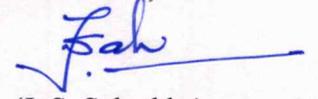
- i. The work of separate compartments for Red, Blue & White Category were found in progress. For Yellow Category they have provided separate compartment near the Incinerator.
  - j. During the visit the representative was unable to produce the record of collection of the BMW. Therefore, the Representative was instructed to submit or communicate record of collection of the BMW to the Respondent Board immediately. The Representative also reported that now no BMW is being collected from unauthorized areas. A Copy of Visit Report dated 13.05.2024 is enclosed & marked as “Annexure XV”
15. It is submitted that to verify the compliance of Show Cause Notice dated 4.4.2023 and 26.5.2023, the officials of the Board had visited the CBMWTSDf i.e. M/s. Shree Govind Biomedical Corporation, Gut No. 65(383)/2/1, A/p-Kurgaon, Nerur, Tal Kudal, Dist Sindhudurg on 13.5.2024 & observed as follows :
- A) **Compliance of Show Cause Notice dated 04.04.2023 is as follows:- Gut No. 65(383)/2/1, A/p Kurgaon, Nerur, Tal Kudal, Dist-Sindhudurg.**
- 1) Deep Burial Activity has not been in operation at the abovementioned location.
  - 2) There was no stored BMW at the site.
  - 3) During the visit the representative was unable to produce the record of collection of the Bio Medical Wastes. Therefore, the Representative was instructed to submit or communicate record of collection of the BMW to the Respondent Board. The Representative also reported that now no BMW is being collected from unauthorized areas.
- B) **Compliance of the Show Cause Notice dtd 26.05.2023 was found as below: Gut No. 65(383)/2/1, A/p-Kurgaon, Nerur, Tal Kudal, Dist-Sindhudurg.**
- i) The Common Treatment Facility has submitted the reply to the show cause notice on 16.06.2023 & stated that the facility has been stopped Membership issued to HCE on 30/11/2022.



- ii) The Representative was unable to produce the record of waste collection & disposal of waste from Kolhapur Distric( Shahuwadi, Bhudargad, Kagal & Hatkangale) which are not included in the Jurisdiction of the Facility. The waste collected from these Talukas & its disposal has not been incorporated in Annual Reports since 2017 & the record of the same was not produced during the visit.
- iii) The facility Representative was unable to produce the record of the details regarding Clinic & Hospitals to whom membership has been issued and are falling out of their Jurisdiction. The Representative was unable to provide details regarding waste collected from outside their Jurisdiction as well as the Disposal Pathway. Therefore, the representative was instructed to submit or communicate all relevant documents and records to the Respondent Board.
- iv) The Facility has replied to the Closure Direction dtd 29.11.2022 on 23.02.2023 stating details of the disposal of Bio Medical Waste stored at their Nerur Facility on 22.02.2023. It is stated that the stored BMW has been sent to Mumbai Waste Management, Taloja for further treatment & disposal. Respondent No 7 was non-complied for total 1613 days.
- v) The Board has granted Consent to Operate on 11.06.2021 for the treatment & disposal of BMW as Collection, Segregation, Autoclaving, Shredding of BMW & Deep Burial for Yellow Category BMW.
- vi) The Board has granted Consent to Operate which was valid up to 31.01.2022. A copy of said visit report dated 13.05.2024 is enclosed and marked as an "Annexure XII."

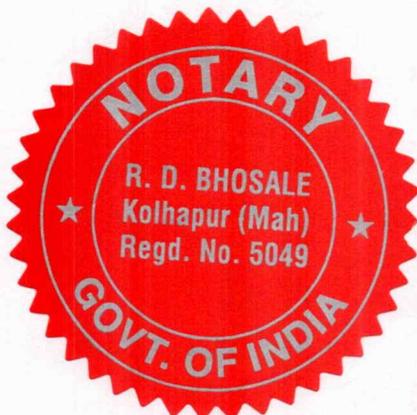
Solemnly affirmed as on 9th July 2024.

For and on behalf of Maharashtra  
Pollution Control Board,

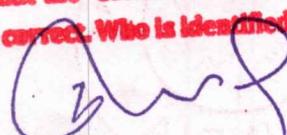


(J. S. Salunkhe)  
Regional Officer, Kolhapur

Place: Kolhapur  
Date : 09/07/2024



Notary/Sr./No.- 3189/2024  
Solemnly affirm & Signed / L. H. T. I. Before me  
me by G. S. Salunkhe  
& State that the Contents of the Affidavit are  
true and correct. Who is identified by Pruthvi



Adv. R. D. Bhosale  
Notary Public (Govt. of India)  
Dist. Kolhapur.

9 JUL 2024

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701  
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Kalpaturu Point, 2<sup>nd</sup> - 4<sup>th</sup> Floor,  
 Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E)  
 Mumbai - 400 022

Red/LSI

Consent No: Format 1.0/BO/PSO/EIC-- H00-01

Date: 15/07/2015

To  
 Shree Govind Bio medical Corporation,  
 CBMWTSDF, Gut. No. 65, (383)/ 2/1,  
 A/p. Kurgaon- Nerur, Tal. Kudal,  
 Dist. Sindhudurg  
 (email: [shreegovindbiomedicalcorporation@rediffmail.com](mailto:shreegovindbiomedicalcorporation@rediffmail.com))

(Operator and Owner of facility)

**Subject:** Combined Consent to Operate of CBMWTSDF under the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Bio-Medical Waste (Management and Handling) Rules, 1998, respectively.

- Ref : 1. BMW authorization granted by Board vide-no: MPCB/PSO/BMW/KP/9747-12/019/2012 dated 26.04.2012  
 2. Your Application for Consent to Operate vide FTS no. 140811ft0293, received on 09.09.2014  
 3. Your Application for Consent to Operate vide FTS no. 140320ft0387, received on 02.05.2014  
 4. This office letter no. MPCB/PSO/BMW/B: 2575, dated- 26.06.2014  
 5. This office email dated 27.06.2015 and 09.07.2014  
 6. SRO- Ratnagiri reply dated 16.08.2014 received on 11.09.2014  
 7. Your letter dated - 09.08.2014 received on 09.09.2014  
 8. This office email dated - 20.12.2014  
 9. Your email dated- 29.12.2014, 31.12.2014, 08.01.2015 & 18.01.2015  
 10. Your letter dated- 29.04.2015 received on 25.05.2015  
 11. Your letter dated- 15.05.2015 received on 25.05.2015  
 12. Your email dated 10.07.2015

### Combined Consent to Operate :

After examining the proposal the Maharashtra Pollution Control Board hereby grant Combined Consent and BMW authorization to Mrs. Nutan Appasao Jadhav to operate Shree Govind Bio medical Corporation, CBMWTSDF under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Bio-Medical Waste (Management and Handling) Rules, 1998, Environment (Protection) Act, 1986, and Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008, respectively, subject to following terms and conditions and as detailed in the Schedule I, II, III & IV annexed to this order.

M/s. Shree Govind Bio medical Corporation, Kudal (Operator and Owner of the Facility) to Operate the facility at - CBMWTSDF, Gut. No. 65, (383)/ 2/1, A/p. Kurgaon- Nerur, Tal. Kudal, Dist. Sindhudurg under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.

M/s. Govind Bio Medical Corporation, Kudal - SRO-Ratnagiri/H/R/S/05528000

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1. The Combined consent to operate and BMW authorization is granted for a period from 04.06.2012 and 31.01.2017
2. The estimated capital investment of the Common Biomedical Waste Treatment and disposal facility (CBMWTSDF) is Rs. 15.75 Lakhs (As per C. A. Certificate submitted by the facility operator)
3. The specific functions and responsibility of Owner and Operator are summarized as under:

Sr. No.	Name of Agency	Responsibility	Jurisdiction	Technology for treatment and disposal of BMW
1	M/s. Shree Govind Bio medical Corporation, Kudal - CBMWTSDF, Gut. No. 65, (383)/ 2/1, A/p. Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg (Operator and Owner of the Facility) to Operate	Operate Common Facility for Management and Handling of Biomedical Waste as per BMW Rules 1998, as amended for collection, reception, transportation, storage, treatment and disposal as per CPCB guidelines at Gut. No. 65, (383)/ 2/1, A/p. Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg	Malwan to Dodamarg with adjoining area of Sindhudurg District and Ajara and Chandgad of District Kolhapur to collect transport, treat & dispose the BMW subject to obtaining NOC of concern Municipal Council/ Local Bodies.	2 nos. of Deep Burial Pits (10" x 10" x 10"), Autoclave- 20 lit./cycle, Shredder- 15 Kg/hr. Dedicated vehicles for collection and transportation of BMW. Facility shall comply with the provision mentioned in Schedule- I, II, III, IV and V of BMW (M & H) Rules 1998, as amended

**Part A - Responsibility of the Owner and Operator of Facility:**

**Terms and conditions to Operate Common Bio-Medical Waste Treatment and Disposal Facility by M/s. Shree Govind Bio medical Corporation, Kudal - CBMWTSDF, Gut. No. 65, (383)/ 2/1, A/p. Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg**

- i. You shall ensure establishment and Operation of Common BMW Treatment Facility, which will comply and strictly abide with the condition stipulated in Schedule-I, II, III, IV & V of Bio-Medical Waste (M&H) Rules, 1988 as amended and CPCB, guidelines.
- ii. Existing Plot Area of the facility is 1.0 acre and Built up Area is 600.0 Sq. mtrs.
- iii. You are responsible for upgradation of the existing facility in compliance with CPCB guidelines and BMW Rules in the Gut. No. 65, (383)/ 2/1, A/p. Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg in Total Plot Area 1.0 Acre and Built up Area 600.0 sq. mtrs.

- iv. You shall provide suitable land to establish / upgrade the existing CBMWTSDF in compliance with CPCB Guidelines and BMW Rules.
- v. You shall ensure that all Health Care Establishments and Institution generating BMW in their jurisdiction shall obtain membership of the Common Facility and shall hand over the waste to the Facility.
- vi. You shall ensure mandatory color coded bins are used for segregation of BMW by the HCEs and Institutions generating BMW.
- vii. You shall fix the charges for providing services to HCEs in consultation with Medical Association.
- viii. You shall ensure that the Facility shall upgrade the existing facility within given time frame in compliance with CPCB guidelines and BMW Rules.
- ix. You shall ensure submission of Annual Report of BMW including category and quantity of BMW collected and treated at Facility before 31<sup>st</sup> January of preceding year to the Regional Office, MPCB, Kolhapur.
- x. You shall maintain upto-date records of members.
- xi. You shall ensure receipt of only segregated BMW in colour coded bags from the HCEs within 48 hours from the generation waste segregation at site is strictly prohibited.
- xii. Operator shall ensure collection, transportation and disposal of BMW from allotted jurisdiction area only through dedicated BMW transport Vehicle No. MH-07-P-0059, MH-07-P-621, MH-07-P-693, MH-07-P-2485 complying to BMW (M&H) Rules and Transport guidelines and shall provide GPS tracking system for all vehicles.
- xiii. You shall ensure use of personal protectives by waste handlers. Every person engaged in BMW management shall be provided with proper immunization and record shall be maintained.
- xiv. The treated Plastic / Metal Waste shall be handed over to the MPCB authorized recycler only and record shall be maintained.
- xv. You shall collect the BMW only from Malwan to Dodamarg with adjoining area of Sindhudurg District and Ajara and Chandgad of District Kolhapur area after obtaining C to O for above stated facility. The Operator shall collect, transport, treat and dispose of BMW from any other adjoining area agreeable to Municipal Council and this facility after obtaining NOC of concerned Local body and IMA for collection of BMW from their jurisdiction and shall not exceed their existing capacity of the facility for disposal of waste. Collection of waste from jurisdiction allocated without permission of CCA granting authority is strictly prohibited and shall be liable for legal action.
- xvi. You shall ensure that only segregated BMW is handed over by the member HCEs and Institutions. In case of failure by HCEs, he shall stop receiving unsegregated BMW and inform to the Local Body and MPCB accordingly.
- xvii. You shall submit Bank Guarantee of Rs. 2.25 Lakhs towards compliance of condition mentioned at Schedule -III to Regional Office, Kolhapur within 30 days.
- xviii. You shall submit compliance of Bank Guarantee conditions every six months to Regional Officer, Kolhapur for verification purpose.
- xix. You are responsible to submit application for renewal of Combined Consent & Biomedical Waste authorization before 120 days of expiry.

4. This consent is issued subject to conditions mentioned below :

- i) You shall collect outdated, discarded, unused Cytotoxic drugs generated in the Cancer centers, research and health care and establishment in the format prescribed by CPCB alongwith Annual Report to MPCB i.e. Form- II of BMW Rules with a copy to CPCB before 31<sup>st</sup> January every year to Regional Office, MPCB, Kolhapur.
- (ii) You shall collect and dispose off the Mercury Waste from HCE in environmentally sound manner including storage, spilled collection, transportation and disposal as per CPCB

**Schedule-I (Refer Annexure-I, condition no. 1.)**

**I) Terms & Conditions for compliance of Water Pollution Control**

- 1) A) You shall operate the combined waste water treatment plant of adequate design and capacity (1.0 m<sup>3</sup>/day) to treat the trade and domestic effluent so as to achieve the following standards prescribed by the Board or under E P Act, 1986 and Rules made there under from time to time, whichever is stringent, followed by Chlorination and the treated water shall be disposal to Land application after achieving standard prescribed.

Sr. No.	Parameters	Discharge Standards applicable
		Limiting Concentration in mg/l, except for pH
01	pH	6.5-9.0
02	Oil & Grease	10
03	BOD (3 days 27°C)	30
05	COD	250
06	Total Suspended Solids	100
08	Bio-Assay Test	90 % survival of fish after 96 hours in 100% effluent
09	Mercury	0.01
10	Total Dissolved Solids	2100

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waste water & the system for the disposal of effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps for expansion/modify any treatment and disposal system or an extension or addition thereto.
- 3) You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) You shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time and conditions of Environmental Clearance, if applicable.

**II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended**

The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water Consumption quantity CMD
1.	Industrial Cooling and boiler feed etc.,	0.50
2.	Domestic purpose	1.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	Nil
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	Nil
5.	Other such as agriculture, gardening, etc.	Nil

M/s. Govind Bio Medical Corporation, Kudal - SRD-Ratnagiri/H/R/S/05528000

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## Annexure - I.

1. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	0.50	As per Schedule -I	On land for gardening
2.	Domestic effluent	0.20	As per Schedule -I	

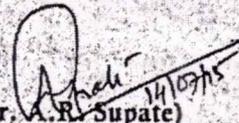
2. Hazardous Solid Wastes:

Sr. No.	Type of Waste	Category	Quantity	Treatment	Disposal
1	Sludge ETP	HW, Cat. No. 34.3	As per actual	Nil	CHWTSDF

guidelines published by CPCB and hoisted on website [www.cpcb.nic.in](http://www.cpcb.nic.in) as document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities". (Also available on MPCB website [www.mpcb.gov.in](http://www.mpcb.gov.in))

5. This consent should not be construed as exemption from obtaining necessary NOC permission from any other Government agencies.
6. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the facility.
7. The Operator of facility occupier will obey all the lawful instructions issued by the Board Officers from time to time.
8. Maharashtra Pollution Control Board may at any time revoke / change any of the conditions applicable under the authorization and shall communicate the same in writing.
9. Any violation of provisions of BMW (M&H) Rules, 1998 as amended shall attract the penal provisions of Environment (Protection) Act, 1986.
10. This authorization contains the responsibility of the Facility Operator.

For and on behalf of the  
Maharashtra Pollution Control Board

  
(Dr. A. R. Supate)  
Principal Scientific Officer

Received Consent fee of -

Sr. No.	Amount (₹)	DD. No.	Date	Drawn On
1.	52,500/-	477904	24.12.2013	SBI Bank
2.	1,500/-	601913	02.08.2014	SBI Bank
3.	7,500/-	989483	10.07.2015	Bank of Maharashtra

Copy to:

1. Regional Officer - MPCB, Kolhapur and Sub-Regional Officer - Ratnagiri, MPCB, They are directed to ensure the compliance of the consent conditions.
2. PSO / Chief Accounts Officer, MPCB, Mumbai- for information.
3. CC desk- for record & website updation purposes.

M/s. Govind Bio Medical Corporation, Kudal - SRO-Ratnagiri/H/R/S/05528000

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Schedule-IIStandards for Waste Autoclaving:

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste,

- (I) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of one pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
  - (i) a temperature of not less than 121° C and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes; or
  - (ii) a temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes; or
- (II) Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
- (III) Recording of operational parameters, - Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
- (IV) Validation test: Spore Test - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be Bacillus stearothermophilus spores using vials or spore strips, with at least 1x 10<sup>4</sup> spores per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, regardless of temperature and pressure, a temperature less than 121° C or a pressure, less than 15 psi.
- (VI) Routine Test: A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved.

Schedule-III  
General Conditions

The following general conditions shall apply :

- 1) You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) You should monitor effluent quality, stack emissions, noise and ambient air quality quarterly.
- 3) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, Executive Engineer MIDC and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 4) You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control operation to abide by terms and conditions of this consent.
- 5) You shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6) You shall comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30<sup>th</sup> June of every year to Regional Office, Kolhapur.
- 7) You shall engage qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
- 8) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 9) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
- 10) You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 11) You should not cause any nuisance in surrounding area. You shall maintain good housekeeping.
- 12) You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 13) You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30<sup>th</sup> September every year on available open plot area, number of trees surviving as on 3<sup>rd</sup> March of the year and number of trees planted by September end.

- 14) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 15) You shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. You will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 16) You shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
- 17) You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended
- 18) You shall submit official e-mail address and any change will be duly informed to the MPCB.
- 19) You shall observe provisions of E-waste and Battery Waste Rules
- 20) An inspection book shall be opened and made available to the Board's officers during their visit to the CBMWTSDF.

## Schedule-IV

## Category and Quantity of Biomedical Waste

The authorization is granted for collection, storage, transportation, treatment and disposal of Bio-Medical Waste (BMW) from the HCEs in their jurisdiction as per clause 13 of this authorization. The waste categories and quantities listed here in below :

Sr. No.	Category	Description	Quantity not to exceed	UOM	Segregation Colour coding	Treatment & Disposal
1	Cat-1	Human Anatomical waste	2500	Kg/M	Yellow	Deep Burial
2	Cat-4	Waste Sharps	1500	Kg/M	Blue/ white translucent	Disinfection by chemical treatment/ autoclaving and mutilation/ shredding. Hand over to MPCB authorized metal recyclers.
3	Cat-5	Discarded Medicines and Cytotoxic drugs	300	Kg/M	Yellow	Deep burial / destruction and drug disposal in secured landfill at CHWTSDF.
4	Cat-6	Soiled Waste	6000	Kg/M	Yellow	Deep Burial
5	Cat-7	Solid Waste	1500	Kg/M	Red	Disinfection by chemical treatment or autoclaving and shredding. Hand over to MPCB authorized plastic recyclers.

Schedule-VBank Guarantees

Statement of conditions to be complied and Bank Guarantee imposed to ensure timely compliance to be observed by M/s. Shree Govind Bio medical Corporation, Kudal - CBMWTSDf, Gut. No. 65, (383)/ 2/1, A/p. Kurgaon-Nerur, Tal. Kudal, Dist. Sindhudurg

Sr. No.	Activity / Condition to be Complied	Compliance Timeline (Months)	Bank Guarantee Amount (Rs.)
I (A)	Operation and Maintenance		
1	To comply with the condition as laid down in Schedule V of BMW Rules as prescribed for deep burial	Continuous	1,00,000
I (B)	Records		
1	To Maintain records of BMW and submission of Annual Report in Form - II before 31st January	Continuous	25,000
2	To maintain records of HW material delivered to CHWTSDf	Continuous	25,000
II	Performance		
1	To provide deep burial facility as per Schedule V	Three	75,000/-
		Total,	2,25,000/-
Rupees Two Lakh Twenty five thousand only			
Note: You shall submit the above B.G. valid upto the validity of the said CCA + 4 months additional			

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# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701  
 Fax: 24024068 /24023515  
 Website: <http://mpcb.gov.in>  
 E-mail: [mpcb@gov.in](mailto:mpcb@gov.in)



Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup> Floor,  
 Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E)  
 Mumbai - 400 022

Red/LSI

Date: 4/2/2020

Consent No: Format 1.0/BO/PSO/HOD- 2002000220

To  
 M/s. Shree Govind Bio medical Corporation,  
 Gut No.65, (383) /2/1, A/Po. Kurgaon-Nerur,  
 Tal. Kudal, Dist. Sindhudurg.  
 (Email: [sgbmkd1@ningroup.co.in](mailto:sgbmkd1@ningroup.co.in))

(Operator and Owner of the facility)

*Renewal of Combined Consent and Authorization (CCA) to Operate Common collection, Transportation, Treatment, and Disposal facility for Bio-Medical Waste under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous Waste (M & TM) Rules, 2016.*

**Ref:-**

1. Your previous Combined Consent vide no. 01/2015, Dtd. 15.07.2015
2. Your CCA application received at SRO, Ratnagiri on 01.03.2017.
3. Your reply received vide email on 16.04.2019
4. Documents uploaded on webportal on 20.07.2019
5. Fees uploaded on webportal on 17.07.2019
6. CPCB letter dated 16.10.2019
7. Approval of MS, MPCB on 07.11.2019
8. Visit report uploaded by SRO- Ratnagiri on 27.11.2019
9. Bank Guarantee uploaded on 31.12.2019

After examining the proposal, The Maharashtra Pollution Control Board hereby Renew Combined Consent and Authorization to operate CBMWTSDf under Section 25/26 of the Water (P&CP) Act, 1974, Section 21 of the Air (P&CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016, and Authorization under Rule 5 of the Hazardous Wastes (Management & Transboundary Movement) Rules, 2016 respectively, Under Environment (Protection) Act, 1986, subject to terms and conditions as specified below and in the **Schedules(I-IV) and Annexures (I-III)** enclosed in this order.

1. This CCA shall be in force for a period from **31.01.2017 to 31.01.2021**
2. The capital investment of the Plant is ₹ 26.85 Lakhs (As per C.A. Certificate Dtd. 25.01.2017)
3. Plant Area: - Plot Area 4000.0 M<sup>2</sup> with Built-up area 153 M<sup>2</sup>.
4. The Jurisdiction allocated for waste collection: - All Talukas of Dist. Sindhudurg, except Kankavali, Vaibhavwadi & Devgad Talukas. And Taluka Ajara and Chandgad of Kolhapur District.

5. **Conditions under the Water (P&CP) Act, 1974:-**
- Quantity of total water consumption shall not exceed 7.0 M<sup>3</sup>/day. You shall not use the ground water without obtaining prior permission of Central Ground Water Authority.
  - You shall provide adequate treatment & disposal facility for sewage & Effluent generated as specified in **Annexure-I**
  - You shall provide water meter at water intake point & at sewage/Effluent disposal point and shall maintain monthly records thereof.
6. **Conditions under the Air (P&CP) Act, 1981:-**
- You shall use the fuel for incinerator & DG set and provide the adequate air pollution control devices as specified to maintain the emissions from the stack attached to the incinerator and DG set as specified in the **Annexure-II**.
  - You shall provide adequate emission control system to incineration and DG set as specified in **Annexure-II**.
  - You shall strictly observe noise standards applicable for DG set and ambient noise level as per **Annexure-II**.
7. **Conditions under Hazardous Waste (M & TM) Rules 2016:-**  
You shall have valid membership of CHWTSDF at MWMP Taloja and shall dispose the Hazardous waste generated i.e. ETP sludge, Incineration Ash in strict compliance with said rules and maintain record thereof.

Sr. No.	Type of Waste	HW Category no.	Quantity (MT/Annum)	Disposal
1	ETP Sludge	35.3	NA	For Landfill at CHWTSDF
2	Incineration Ash	--	--	

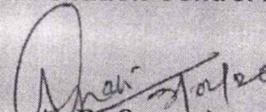
8. **Conditions under BMW Management rules 2016:-**  
You shall operate Treatment plant as below and shall comply with the operational conditions mentioned at **Schedule-I**.

Sr.No.	Treatment Technology	Installed Capacity	Operational Capacity/Day	Compliance of Standards
1	Deep Burial	10 x10x10 (2 nos. pits)	50 Kg/day	Annexure II
2	Autoclave	100 Liter/Cycle	16 Cycles/Day (each cycle of 90 min.)	Annexure III
3	Shredder I	20 Kg/hr.	18 Kg/Day	Schedule

9. You shall use only dedicated vehicles as detailed in **Annexure-IV** for collection and transportation of Bio-Medical waste within allocated Jurisdiction. Vehicles Authorized for Collection shall strictly comply with this BMW Rules 2016 and CPCB/MPCB guidelines and Motor Vehicles act, 1988 (59 of 1988).
10. You shall collect the BMW Strictly complying with the Provisions of **Schedule-I** and Treatment & Disposal as specified in **Schedule-I**.
11. You shall not collect outdated, discarded, unused cytotoxic drugs/waste generated in the Cancer research centers and health care establishments unless they are specifically marked with the symbol of Bio Hazard & Cytotoxic Hazard.
12. You shall collect and dispose-off the Mercury Waste from HCE as per guidelines published by CPCB as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities" ([www.cpcb.nic.in](http://www.cpcb.nic.in)).

13. You shall not undertake Modifications/ Upgradation in existing facility without obtaining prior Environment Clearance under the Provision of EIA notification, 2006 and Consent to Establish from the MPC Board.
14. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by you shall constitute a breach of this authorization.
15. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio-Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
16. This Board reserves the right to review, amend, suspend, revoke, or change any of the conditions applicable under this CCA and the same shall be binding on the facility operator.
17. You shall maintain records of MPC board Officers visit and shall obey all the lawful instructions issued by the Board Officers from time to time.
18. Any violation of provisions of BMW Management Rules, 2016 as amended shall attract the penal provisions of Environment (Protection) Act, 1986 and Violations under the provisions of Water (P&CP) Act 1974, Air (P&CP) act 1981 shall attract provisions of respective act including closure of the facility and prosecution.
19. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
20. As per the compliance report of SRO- Ratnagiri Bank Guarantee of Rs.75,000/- is eligible for release for provision of deep burial facility.
21. You shall extend the earlier submitted Bank Guarantee of **₹1.50 Lakhs** as specified in **Schedule-III** and additional fee of Rs. 1.0 lakh to ensure establish and operation of incineration facility as per revised guidelines within six month from grant of Environment Clearance to Regional Officer, MPCB, Kolhapur within 30 days. Non submission of B.G. in specified time shall attract revocation of this CCA without further notice.

For and on behalf of the  
Maharashtra Pollution Control Board

  
(Dr. A. R. Supate)  
Principal Scientific Officer

**Payment Details:-**

Received Consent and Authorization fee as below:-

Sr. No.	Amount (₹)	DD. No.	Date
1.	4,500/-	TXN1701003841	28.01.2017
2.	52,500/-	TXN1702000262	02.02.2017
3.	35,000/-	TXN1907001448	17.07.2019
Remaining fee of Rs. 25,000/- shall be considered for further renewal of CCA			

**Copy to:**

1. Regional Officer – MPCB, Kolhapur and Sub -Regional Officer – Ratnagiri, MPCB. They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai- for information.
3. I/C EIC- for record & website updating purpose.

**Conditions under Water (P & CP), 1974 Act: (Refer Condition No. 5)**

a) Water Consumption Details:-

Sr. No.	Purpose for water consumed	Consumption (in CMD)
1	Industrial Cooling and boiler feed etc.	0.6
2	Domestic purpose	0.5
3	Processing whereby water gets polluted & pollutants are easily biodegradable	Nil
4	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	Nil
5	Other such as agriculture, gardening, etc.	Nil

b) Conditions for Sewage & Effluent Generation, Treatment and Disposal:-

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1	Domestic effluent	0.48	As per clause 'C'	100% Recycle
2	Trade effluent	0.40	As per clause 'C'	

- c) You shall operate the combined waste water treatment plant of adequate design and capacity to treat the domestic sewage and trade effluent so as to achieve the following standards as prescribed below under E (P) Act, 1986 and Rules made there under and recycle after achieving standard prescribed below.

Sr. No.	Parameters	Discharge Standards applicable	
		Limiting Concentration in mg/except for pH	
1	pH	6.5-9.0	
2	Oil & Grease	10	
3	BOD (3 days 27°C)	30	
5	COD	250	
6	Total Suspended Solids	100	
7	Bio-Assay Test	90 % survival of fish after 96 hours in 100 % effluent	

- d) You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- e) You shall provide Primary/ Secondary/ tertiary treatment system and disinfection facility.
- f) The Applicant shall obtain prior consent of the Board to take steps for Expansion/Modification of any treatment and disposal system or an extension or addition thereto.
- g) You shall provide Specific Water Pollution control system as per above conditions and conditions of Environmental Clearance, if applicable.

**Terms & conditions for Incinerator(s) and D.G. Set(s) under Air (P & CP) Act, 1981 and Bio Medical waste management Rule, 2016: (Refer Condition No.6)**

1. You shall observe following fuel pattern and erect following stack (s):

Sr. No.	Stack Attached to	Fuel Type	Quantity (litres/hr.)	Stack Height (Mtr)
1	D.G. Set ( --- KVA)	--	--	--
2	Incinerator	--	--	--

2. You shall provide following Air pollution Control Devices (APCD) as stated at "C" below and shall observe the following operating conditions and emission standards:

a. Operating Standards:-

- i. Combustion efficiency (CE) shall be at least 99.00%.

- ii. The Combustion efficiency is computed as follows;

$$\text{ii. C.E.} = \frac{\text{a. \% CO}_2}{\text{1. \% CO}_2 + \text{\% CO}} \times 100$$

- iii. The temperature of the primary chamber shall be minimum 800°C, and of the secondary chamber shall be minimum 1050<sup>o</sup> ± 50<sup>o</sup> C.

- iv. The secondary chamber gas residence time shall be at least 2 (Two) seconds at 1050<sup>o</sup> ± 50<sup>o</sup> C.

b. Emission Standards:-

Sr.No.	Parameters	Limiting Concentration in mg/Nm <sup>3</sup> unless stated
1	Particulate matter	50
2	Nitrogen Oxides	400
3	HCL	50
4	Total Dioxin & Furans	0.1 ngTEQ/Nm <sup>3</sup> (at 11% O <sub>2</sub> )
5	Hg & It's Compounds	0.05

c. Essential Components of Incinerator to Meet emission standards of BMWM Rules 2016:-

- i. Secondary chamber-2 No.s (for 2 second residence time)
- ii. Individual burner for primary & secondary chamber.
- iii. Venturi scrubber having min. 600mm WC pressure drop with Recirculation pump and recirculation Tank.
- iv. Activate carbon dosing for Dioxin removal.
- v. ID fan having 900-1000 mm WC pressure drop.
- vi. Packed bed for scrubbing for gaseous pollutants with recirculation pump and recirculation tank.
- vii. Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of general parameters as notified under the E (P) Act, 1986 and in accordance with the CPCB Guidelines of Emission Regulation Part-III.

d. General Requirements:-

- i. Volatile organic compounds in the ash shall not be more than 0.01%.
- ii. The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted / displayed to facilitate identification.
- iii. The operator shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) of above mentioned parameters at least quarterly from the laboratory recognized under the Environment (Protection) Act, 1986 & NABL accredited and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.

Note:-

- i. The existing incinerators shall comply with the above by **29.03.2019**.
  - ii. The existing incinerators shall comply with the standards for Dioxins and Furans of 0.1ngTEQ/NM3 by **29.03.2019**.
  - iii. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
  - iv. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
  - v. You shall install continuous emission monitoring system for the parameters as stipulated by Central Pollution Control Board for CO<sub>2</sub>, CO and O<sub>2</sub>.
  - vi. All monitored values shall be corrected to 11% Oxygen on dry basis.
  - vii. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
  - viii. The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO<sub>2</sub>, CO and O<sub>2</sub>.
3. The Applicant shall obtain prior permission of MPC board for providing additional control equipment with necessary specifications and operation thereof or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
  4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, either in whole or in part as necessary).
5. Conditions for D.G. Set:-
    - a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically for control of noise.
    - b. Acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
    - c. You shall make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.

- d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f. D.G. Set shall be operated only in case of power failure.
  - g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h. The applicant shall comply with the notification of MoEFCC dated 17.05.2002 regarding noise limit for generator sets run with diesel.
6. You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

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## Standards for Treatment and Disposal of "RED" Category (Autoclavable) Bio-Medical Waste

### Standards for Waste Autoclaving:

The autoclave should be dedicated for the purposes of disinfecting and treating bio- medical waste.

1. When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
  - i. A temperature of not less than 121° C and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes or
2. Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
3. Recording of operational parameters: - Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
4. Validation test: Spore Test - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Geobacillus stearothermophilus* spores using vials or spore strips, with at least  $1 \times 10^6$  spores per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121° C or a pressure, less than 15 psi. Test should be conducted at least once in every week & record in this regard shall be maintained.
5. Routine Test: A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved. Test should be conducted during autoclaving of each batch & record in this regard shall be maintained.

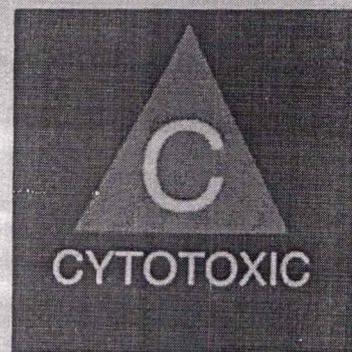
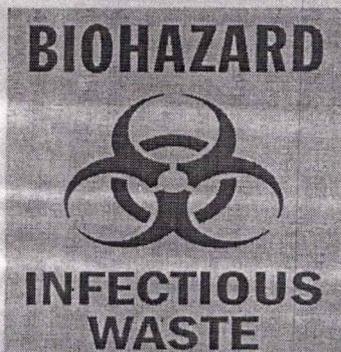
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**BMW Collection and Transportation**

1. You shall use following dedicated, GPS enabled vehicles having separate compartments for storage as per colour coding, for collection & transportation of BMW. You shall provide login details of Vehicle Tracking system to the respective SRO, MPCB. Vehicle tracking data shall be stored in archive data for minimum period of 3 months.
2. Use of unauthorized vehicles other than mentioned below shall attract penal action. You shall obtain amendment to Authorization for any new addition or Deletion of the vehicles during the period of this CCA.

Sr. No	Vehicle Make	Model Name	Vehicle Registration Number	Capacity (In MT)	Chassis Number
1	Tata Motors Ltd	ACE Zip(May 2017)	MH09 EM 0629	600 Kg	MAT491014H6E08835
2	Piaggio	Ape Cargo(March 2015)	MH07 P 2917	400 Kg	MBX0000WBSC057129
3	Mahindra Motors Ltd.	Supro Maxie Truck(Jan 2017)	MH09 CU 8626	1000 Kg	MA1FG2HLWH6A20161

1. Body of the Vehicles used for BMW Transportation must be painted from outside with coloured symbol of BIOHAZARD and CYTOTOXIC as shown below, Label shall be NONWASHABLE and be prominently visible on both side of the vehicle body.



2. Name of CTF, Emergency Contact details and warning for safe handling during accident/spillage must be prominently mentioned on both sides of the vehicle must be mentioned on vehicle and must prominently visible.
3. Driver must have valid Driving license and trained to handle emergency.

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Schedule-I**Authorization to Manage Bio-Medical Waste (Category and Quantity)**

The authorization is granted for Collection, Transportation, Treatment and disposal of Bio-Medical Waste (BMW) in waste categories and quantities listed here in below:

Sr. No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Colour coding	Treatment & Disposal	
1	Yellow	a) Human Anatomical waste	962	Yellow coloured non-chlorinated plastic bags	Incineration/ Deep Burial	
		b) Animal Anatomical Waste	0.00			
		c) Soiled Waste	8970	Yellow coloured non-chlorinated plastic bags	Incineration or Autoclaving followed shredding treated waste to be sent to authorize recycler.	
		d) Expired or Discarded Medicines	665			Incineration at temp greater than 1200° C
		e) Chemical Waste	0.00			
		f) Chemical Liquid Waste	0.00	Not Applicable	Not Applicable	
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	665	Yellow coloured non-chlorinated plastic bags or suitable packing material	Non chlorinated Chemical disinfection followed by Incineration	
		h) Microbiology Biotechnology and other clinical laboratory waste	524	In case of Bedded Hospitals/Path. Labs. / Blood Banks pretreated to sterilize with non-chlorinated chemicals to WHO guidelines & WHO Blue Book. Or in case of others Autoclave safe plastic bags or containers	Incineration.  Pretreated to sterilize with non-chlorinated chemicals to WHO guidelines & WHO Blue Book followed by Incineration.	
2	Red	Contaminated waste (Recyclable)	490	Red coloured non chlorinated plastic bags or containers	Autoclave treated shredded waste sent to plastic recycler authorized under PWM & BMWM rules, 2016.	
3	White (Translucent)	Waste sharps including Metals	160	Puncture proof, Leak proof, tamper proof container	Autoclaving treated waste sent to for final disposal to iron foundries having MPCB authorization or Concrete waste sharp pit	
4	Blue	a. Glassware	1750	Puncture proof / Leak proof boxes or Containers with Blue coloured marking.	Autoclaving treated waste sent to authorize recycler.	
		b. Metallic body implants	0.00			

**Responsibilities of the Owner and Operator of the Facility**

1. You shall upgrade /Operate Common BMW Treatment Facility, in accordance with BMW Management Rules, 2016 as amended 2018 and CPCB guidelines issued time to time.
2. You shall ensure that all Health Care Establishments and Institutions generating BMW in your jurisdiction shall obtain membership of the Common Facility and shall hand over the waste to the Facility. Also ensure that records of the members are maintained properly.
3. You shall establish bar code and global positioning system enabled for handling of bio-medical waste by 27.03.2019
4. You shall ensure Receipt, Treatment and Disposal of only segregated Bio-Medical Waste in colour coded bags from the HCEs within 48 hours from the generation.
5. You shall Supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required.
6. You shall ensure mandatory colour coded bins are used for segregation of BMW by the HCEs and Institutions generating BMW.
7. You shall fix the charges for providing services to HCEs in consultation with Medical Association.
8. You shall comply and strictly abide with the conditions stipulated in BMW Management Rules, 2016 as amended 2018.
9. The treated Plastic / Metal Waste shall be handed over to the MPCB authorized recycler only and record shall be maintained & submit to MPCB in Annual report.
10. You shall provide training to all workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter and maintain record thereof.
11. You shall undertake appropriate medical examination at the time of induction and at least once in a year and immunize all its workers involved in handling of bio medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio medical waste and maintain the records for the same.
12. You shall ensure use of personal protective Equipment such as Heavy Duty Gloves (Workman's Gloves), Gum Boots or safety shoes for waste collectors, Face mask, Head Cap, Splash Proof Gowns or aprons etc., Disposal gloves by waste handlers.
13. You shall develop own website not later than 16.03.2020 .The website should be uploaded on monthly basis with all the information relating to Bio-Medical waste management including this CCA and other permission and report.
14. You shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation.
15. You shall maintain all record for operation of incineration, autoclaving for a period of five years and produce whenever asked by MPCB authorities.

16. The occupier and operator of a common bio medical waste treatment facility shall be liable for all the damages caused to the environment or the public due to improper handling of bio-medical wastes.
17. You shall ensure submission of Annual Report of BMW for the period Jan to Dec, including category and quantity of BMW collected and Disposed at Facility in Form IV for preceding year before 30<sup>th</sup> June of every year to the Regional Office, MPCB, Kolhapur and uploading the same to MPCB website.
18. You are responsible to submit application for renewal of Combined Consent & Biomedical Waste authorization before 120 days of expiry.

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Maharashtra Pollution Control Board

Schedule-III**Bank Guarantees**

- I. Bank Guarantee imposed to ensure timely compliance, to be observed by operator.

Sr. No.	Activity / Condition to be Complied	Compliance Timeline (in Months)	Bank Guarantee Amount (₹)
<b>I</b>	<b>Operation and Maintenance</b>		
1	Operation and Maintenance of ETP to achieve prescribed discharge standard	Continuous	1,00,000
<b>II</b>	<b>Records</b>		
1	To Maintain records of BMW and submission of Annual Report in Form -IV before 30 <sup>th</sup> June	Continuous	25,000/-
2	To maintain records of HW material delivered to CHWT SDF	Continuous	25,000
		<b>Total</b>	<b>1,50,000/-</b>

Rupees One Lakh Fifty thousand only.

Note: You shall extend the above submitted Bank Guarantee valid upto the validity of this CCA + 4 months additional.

You shall submit compliance of Bank Guarantee conditions every six months to Regional Officer, Kolhapur for verification purpose.

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**General Conditions**

The following general conditions shall apply:-

1. You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, Executive Engineer MIDC and Local Body. In case of failure of pollution control equipment's, the process connected to it shall be stopped.
3. Voluntary Closure: In case of any accident you shall inform forthwith in writing to the local Regional Officer/ Sub Regional Officer of MPCB and consent granting authority and shall not start the operations without permission of Board.
4. You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control operation to abide by terms and conditions of this consent.
5. You shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the prescribed Form-V as per the provisions of rule 15 of the Environment (Protection) (Second Amendment) Rules, 1992.
6. You shall comply with the Hazardous Waste (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 20(2) of Hazardous Waste (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30<sup>th</sup> June of every year to Regional Office, Kolhapur.
7. You shall engage qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
8. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the Terminal manholes. No effluent shall find its way other than in designed and provided collection system.
9. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
10. You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

11. You should not cause any nuisance in surrounding area. You shall maintain good housekeeping.
12. You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30<sup>th</sup> September every year on available open plot area, number of trees surviving as on 31<sup>st</sup> March of the year and number of trees planted.
13. The non-hazardous solid waste arising in the facility premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
14. You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification Dated. 16/11/2009 as amended.
15. You shall submit an official e-mail address and any change will be duly informed to the MPCB.
16. You shall observe provisions of E-waste (Management) Rules 2016 & as amended time to time and Batteries (Management and Handling) Amendment Rules, 2010.
17. An inspection book shall be opened and made available to the Board's officers during their visit to the CBMWTSDF.

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**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,  
2660448

Fax No. (0231) 2652952

E-mail:

rokolhapur@mpcb.gov.in



Udyog Bhavan,

Near Collector Office,

Kolhapur - 416 003.

Website: <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/BMW/ 923/2020

Date: 22/12/2020

To,

M/s. Shree Govind Bio Medical Medical Corporation.

Flat No. BF-2, B Wing, Mathura Arked, Opp MSEB Office, Vengurla Road, Kudal,

Tal- Kudal, Dist. Sindhudurg.

- Sub. : NOC for disposing daily surplus BMW and Accumulate  
BMW( COVID -19)
- Ref. : 1) Your request letter dated 19/12/2020.  
2) E mail received from SRO Ratnagiri dated 21.12.2020.  
3) Combined consent and Authorization granted by the Board.

Vide above subject matter this office is in receipt of a letter 19.12.2020 received to this office on 21/12/2020 for NOC to dispose the COVID 19 BMW waste such as PPE Kits, Aprons, gloves, Mask, Face Shield & Bedsheets etc to M/s. Mumbai waste Management Ltd. MIDC Taloja, Mumbai.

Considering your request and present scenario of COVID -19 pandemic the NOC is issued with following conditions.

1. You shall dispose PPE Kits, Aprons, gloves, Mask, Face Shield & Bedsheets etc to M/s. Mumbai waste Management Ltd. MIDC Taloja, Mumbai. and submit the report.
2. You shall dispose regular surplus COVID Bio Medical Waste to M/s. Mumbai waste Management Ltd. MIDC Taloja, Mumbai. within 24 hours as per BMW Rules 2016 and as per CPCB Guidelines for handling COVID BMW Waste.
3. You shall submit Bank Guarantees of Rs. 100000/- ( One Lacs) for ensuring the compliance for handling the COVID -19 Waste and uploading data to MPCB & CPCB web Portal.

This is issued with the approval of competent Authority of the Board.

*Ravi 22/12/2020*  
(Ravindra Andhale)

Regional Officer, Kolhapur

**Copy submitted to\_**

1. The Commissioner Sindhudurg, Dist. Sindhudurg.
2. The Principal Scientific Officer, MPC Board, Mumbai.
3. M/s. Mumbai waste Management Ltd. MIDC Taloja, Mumbai.

**Copy to ...**

SRO Ratnagiri for further follow up.

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781  
 Fax: 24024068/24023515  
 Website: <http://mpcb.gov.in>  
 Email: [ps@mpcb.gov.in](mailto:ps@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

RED/S.S.I

No:- Format1.0/PSO/UAN No.0000104306/CR- 2106000550

Date: 11-06-2021

To,

Shree Govind Biomedical Corporation,  
 CBMWTF.

Gut No.65,(383)/2/1 ,Gut No.65,  
 (383)/2/1 A/P-Kutgaon, Nerur, Tal-Kudal,

(Operator and Owner of facility)

Dist-Sindhudurg.

Kudal,

Sindhudurg-416525

*Renewal of Combined Consent and BMW Authorization (CCA) under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous Waste (M & TM) Rules, 2016.*

- Ref:**
1. Combine Consent and Bio-Medical Waste Authorization granted by the Board vide no.2002000220, dated- 04.02.2020
  2. Your application for Combine Consent and Bio-Medical Waste Authorization dated 04/03/2021
  3. Report of SRO Ratnagiri
  4. SCN for Refusal issued on 19.04.2021
  5. Reply submitted by application on 06.05.2021 received on 20.05.2021

After examining the proposal, The Maharashtra Pollution Control Board hereby Renew Combined Consent and BMW Authorization to CBMWTSDF under Section 25/26 of the Water (P&CP) Act, 1974, Section 21 of the Air (P&CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016, and Authorization under Rule 5 of the Hazardous Wastes (Management & Transboundary Movement) Rules, 2016 respectively, Under Environment (Protection) Act, 1986, subject to terms and conditions as specified below and in the **Schedules(I-IV) and Annexures (I-II)** enclosed in this order.

1. This CCA shall be in force for a period From **31-01-2021** To **31-01-2022**
2. The capital investment of the Plant is **₹26.85** Lakhs
3. Plant Area: - Plot Area 4000.00 M<sup>2</sup> with Built-up area 153.00 M<sup>2</sup>.
4. The Jurisdiction allocated for waste collection: - All Talukas of Dist. All Talukas of Sindhudurg District except Kankavall, Vaibhavwadi and Devgad Taluka. And Taluka Ajra and Chandgad of Kolhapur District

**5. Conditions under the Water (P&CP) Act, 1974:-**

1. Quantity of total water consumption shall not exceed 1.50 M<sup>3</sup>/day. You shall not use the ground water without obtaining prior permission of Central Ground Water Authority.
2. You shall provide adequate treatment & disposal facility for sewage & Effluent generated as specified in **Annexure-I**
3. You shall provide water meter at water intake point & at sewage/Effluent disposal point and shall maintain monthly records thereof.

**6. Conditions under the Air (P&CP) Act, 1981:-**

1. You shall use the fuel for DG set and Boiler(s) as specified in the **Annexure-II**.
2. You shall provide adequate emission control system to DG set and Boiler(s) as specified in **Annexure-II**.
3. You shall strictly observe noise standards applicable for DG set stack emission and ambient noise level as per **Annexure-II**.

**7. Conditions under Hazardous Waste (M & TM) Rules 2016:-**

You shall have valid membership of CHWTSDF and shall dispose the Hazardous waste generated i.e. ETP sludge in strict compliance with said rules and maintain record thereof.

Sr No	Type of Waste	HW Category no.	Quantity (MT/Annum)	Disposal
1	35.3 Chemical sludge from waste water treatment	NA	As per Actual	NA

**8. Conditions under BMW Management rules 2016:-**

You shall operate Treatment plant as below and shall comply with the operational conditions mentioned at Schedule-I.

Sr No	Treatment Technology	Installed Capacity	Operational Capacity/Day	Compliance of Standards
1	Autoclave	100	1600	Annexure III
2	Shredder	20	400	

Part A - Responsibility of Commissioner, (Owner of Facility):

1. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.

Part B - Responsibility of M/s. Shree Govind Bio Medical Corporation (Facility Operator) :

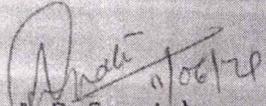
1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

4. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
5. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
6. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
7. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
8. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
9. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
10. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
11. The PP shall provide personal protection equipment as per norms of Factory Act
12. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
13. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
14. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
15. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
17. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).

18. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
19. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
20. The industry should not cause any nuisance in surrounding area.
21. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
22. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
23. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
24. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
25. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
26. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
27. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
28. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
29. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
30. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

31. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
32. The facility has provided Deep burial of 2nos. size 10x10x10 pits for treatment and disposal of yellow category of waste by following the norms prescribed in Biomedical Waste management Rules, 2016, as amended
9. You shall use only dedicated vehicles as detailed in Annexure-IV for collection and transportation of Bio-Medical waste within allocated Jurisdiction. Vehicles Authorized for Collection shall strictly comply with this BMW Rules 2016 and CPCB/MPCB guidelines and Motor Vehicles act, 1988 (59 of 1988).
10. You shall collect the BMW Strictly complying with the Provisions of Schedule-I and Treatment & Disposal as specified in Schedule-I.
11. You shall not collect outdated, discarded, unused cytotoxic drugs/waste generated in the Cancer research centers and health care establishments unless they are specifically marked with the symbol of Bio Hazard & Cytotoxic Hazard.
12. You shall collect and dispose-off the Mercury Waste from HCE as per guidelines published by CPCB as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities" ([www.cpcb.nic.in](http://www.cpcb.nic.in)).
13. You shall not undertake Modifications/ Upgradation in existing facility without obtaining prior Environment Clearance under the Provision of EIA notification, 2006 and Consent to Establish from the MPC Board.
14. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by you shall constitute a breach of this authorization.
15. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio-Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
16. This Board reserves the right to review, amend, suspend, revoke, or change any of the conditions applicable under this CCA and the same shall be binding on the facility operator.
17. You shall maintain records of MPC board Officers visit and shall obey all the lawful instructions issued by the Board Officers from time to time.
18. Any violation of provisions of BMW Management Rules, 2016 as amended shall attract the penal provisions of Environment (Protection) Act, 1986 and Violations under the provisions of Water (P&CP) Act 1974, Air (P&CP) act 1981 shall attract provisions of respective act including closure of the facility and prosecution.
19. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
20. The applicant shall obtain Environment Clearance from competent authority and shall establish incineration facility at the earliest.

**For and on behalf of the  
Maharashtra Pollution Control Board.**

  
(Dr. A. R. Supate)

**Principal Scientific Officer**

## Received Consent/Authorization fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	1500.00	TXN2012002180	22/12/2020	Online Payment
2	17500.00	TXN2012002158	22/12/2020	Online Payment

## Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Ratnagiri
- You are directed to ensure the compliance of the consent conditions and BG imposed.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. I/C EIC- for record & website updating purpose.



## Annexure - I

## Conditions under Water (P &amp; CP), 1974 Act: (Refer Condition No. 5)

## A. Water Consumption Details:-

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Other such as agriculture; gardening, etc.	0.00

## B. Conditions for Sewage &amp; Effluent Generation, Treatment and Disposal:-

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1	Domestic Sewage	0.5	As per clause 'C'	100% Recycle
2	Trade effluent	0	As per clause 'C'	100% Recycle

- C. You shall operate the combined waste water treatment plant of adequate design and capacity to treat the domestic sewage and trade effluent so as to achieve the following standards as prescribed below under E (P) Act, 1986 and Rules made there under and recycle after achieving standard prescribed below.

Sr. No.	Parameters	Discharge Standards applicable
		Limiting Concentration in mg/except for pH
1	pH	6.5-9.0
2	Oil & Grease	10
3	BOD (3 days 27°C)	30
4	COD	250
5	Total Suspended Solids	100
6	Bio-Assay Test	90 % survival of fish after 96 hours in 100 % effluent

- D. You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- E. You shall provide Primary/ Secondary/ tertiary treatment system and disinfection facility.
- F. The Applicant shall obtain prior consent of the Board to take steps for Expansion/Modification of any treatment and disposal system or an extension or addition thereto.
- G. You shall provide Specific Water Pollution control system as per above conditions and conditions of Environmental Clearance, if applicable.

**Annexure - II****Terms & conditions for Incinerator(s) and D.G. Set(s) under Air (P & CP) Act, 1981 and Bio Medical waste management Rule, 2016: (Refer Condition No.6)**

1. You shall observe following fuel pattern and erect following stack (s):

Sr. No.	Stack Attached to	Fuel Type	Quantity (litres/hr.)	Stack Height (Mtr)
1	NA	--	--	-

2. You shall provide following Air pollution Control Devices (APCD) as stated at "C" below and shall observe the following operating conditions and emission standards:

- a. Operating Standards:-

i. Combustion efficiency (CE) shall be at least 99.00%.

ii. The Combustion efficiency is computed as follows;

a. % CO<sub>2</sub>

ii. C.E. ----- x 100

1. % CO<sub>2</sub> + % CO

iii. The temperature of the primary chamber shall be minimum 8000C, and of the secondary chamber shall be minimum 10500 ± 500 C.

iv. The secondary chamber gas residence time shall be at least 2 (Two) seconds at 10500+ 500C.

- b. Emission Standards:-

Sr.No.	Parameters	Limiting Concentration in mg/Nm <sup>3</sup> unless stated
1	Particulate matter	50
2	Nitrogen Oxides	400
3	HCL	50
4	Total Dioxin & Furans	0.1 ngTEQ/Nm <sup>3</sup> (at 11% O <sub>2</sub> )
5	Hg & It's Compounds	0.05

- c. Essential Components of Incinerator to Meet emission standards of BMW Management Rules 2016:-

i. Secondary chamber-2 No.s (for 2 second residence time)

ii. Individual burner for primary & secondary chamber.

iii. Venturi scrubber having min. 600mm WC pressure drop with Recirculation pump and recirculation Tank.

iv. Activate carbon dosing for Dioxin removal.

v. ID fan having 900-1000 mm WC pressure drop.

*g*

- vi. Packed bed for scrubbing for gaseous pollutants with recirculation pump and recirculation tank.
- vii. Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of general parameters as notified under the E (P) Act, 1986 and in accordance with the CPCB Guidelines of Emission Regulation Part-III.

d. General Requirements:-

- i. Volatile organic compounds in the ash shall not be more than 0.01%.
- ii. The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted / displayed to facilitate identification.
- iii. The operator shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) of above mentioned parameters at least quarterly from the laboratory recognized under the Environment (Protection) Act, 1986 & NABL accredited and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.

**Note:-**

- i. The existing incinerators shall comply with the above by 29.03.2019.
  - ii. The existing incinerators shall comply with the standards for Dioxins and Furans of 0.1ngTEQ/NM3 by 29.03.2019.
  - iii. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
  - iv. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
  - v. You shall install continuous emission monitoring system for the parameters as stipulated by Central Pollution Control Board for CO<sub>2</sub>, CO and O<sub>2</sub>.
  - vi. All monitored values shall be corrected to 11% Oxygen on dry basis.
  - vii. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
  - viii. The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO<sub>2</sub>, CO and O<sub>2</sub>.
3. The Applicant shall obtain prior permission of MPC board for providing additional control equipment with necessary specifications and operation thereof or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
  4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, either in whole or in part as necessary).



## 5. Conditions for D.G. Set:-

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically for control of noise.
  - b. Acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c. You shall make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f. D.G. Set shall be operated only in case of power failure.
  - g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h. The applicant shall comply with the notification of MoEFCC dated 17.05.2002 regarding noise limit for generator sets run with diesel.
6. You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

**Annexure - III**

**Standards for Treatment and Disposal of "RED" Category (Autoclavable) Bio-Medical Waste**  
**Standards for Waste Autoclaving:**

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

1. When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
  - i. A temperature of not less than 121<sup>o</sup> C and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes
2. Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.

3. Recording of operational parameters: - Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
4. Validation test: Spore Test: - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Geobacillus stearothermophilus* spores using vials or spore strips, with at least  $1 \times 10^6$  spores per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than  $121^{\circ}$  C or a pressure, less than 15 psi. Test should be conducted at least once in every week & record in this regard shall be maintained.
5. Routine Test: A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved. Test should be conducted during autoclaving of each batch & record in this regard shall be maintained.

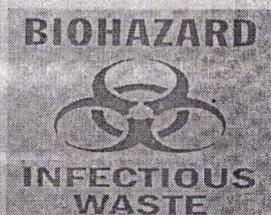


**BMW Collection and Transportation**

1. You shall use following dedicated, GPS enabled vehicles having separate compartments for storage as per colour coding, for collection & transportation of BMW. You shall provide login details of Vehicle Tracking system to the respective SRO, MPCB. Vehicle tracking data shall be stored in archive data for minimum period of 3 months.
2. Use of unauthorized vehicles other than mentioned below shall attract penal action. You shall obtain amendment to Authorization for any new addition or Deletion of the vehicles during the period of this CCA.

Sr. No.	Vehicle Make	Model Name	Vehicle Registration Number
1	Tata Motors	TATA ACE	MH09-EM-0629
2	Piaggio	Ape Cargo	MH07-P-2917
3	Mahindra	Mahindra Supro Max Truck	MH09-CU-8626
4	Tata Motors	TATA ACE	MH07-P-3460
5	Mahindra	Mahindra Jeeto	MH09-EM-6062

3. Body of the Vehicles used for BMW Transportation must be painted from outside with coloured symbol of BIOHAZARD and CYTOTOXIC as shown below, Label shall be NONWASHABLE and be prominently visible on both side of the vehicle body.



4. Name of CTF, Emergency Contact details and warning for safe handling during accident/spillage must be prominently mentioned on both sides of the vehicle must be mentioned on vehicle and must prominently visible.
5. Driver must have valid Driving license and trained to handle emergency.

**SCHEDULE-I****Authorization for Management of Bio-Medical Waste (Category and Quantity)**

The authorization is granted for Generation, Segregation of Bio-Medical Waste (BMW) in waste categories and quantities listed here in below:

Sr. No	Category	Type of Waste	Quantity not to exceed (Kg/Month)	Segregation Colour coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	962.00	Yellow coloured non-chlorinated plastic bags.	Bio medical Waste shall be sent to nearest MPCB authorized BMW-CTF for incineration till commissioning of own incinerator or validity of CCA whichever is earlier.
		b) Animal Anatomical Waste	0.00		
		c) Soiled Waste	8970.00		
		d) Expired or Discarded Medicines	665.00		
		e) Chemical Waste	0.00		
		f) Chemical Liquid Waste	0.00	Separate collection system leading to effluent treatment system.	
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	665.00	Yellow coloured non-chlorinated plastic bags or suitable packing material.	
		h) Microbiology Biotechnology and other clinical laboratory waste	524.00	Autoclave safe plastic bags or containers.	
2	Red	Contaminated waste (Recyclable)	490.00	Red coloured non-chlorinated plastic bags or containers.	Autoclaving or micro-waving/ hydroclaving followed by shredding or mutilation and send to MPCB authorized recycler
3	White (Translucent)	Waste sharps including Metals	160.00	Puncture proof, Leak proof, tamper proof container.	
4	Blue	a) Glassware	1750.00	Cardboard boxes with Blue coloured marking.	
		b) Metallic body implants	0.00		

**SCHEDULE-II****Responsibilities of the HCE Owner and CTF Operator of the Facility**

1. You shall upgrade /Operate Common BMW Treatment Facility, in accordance with BMW Management Rules, 2016 as amended 2018 and CPCB guidelines issued time to time.
2. You shall ensure that all Health Care Establishments and Institutions generating BMW in your jurisdiction shall obtain membership of the Common Facility and shall hand over the waste to the Facility. Also ensure that records of the members are maintained properly.
3. You shall establish bar code and global positioning system enabled for handling of bio-medical waste
4. You shall ensure Receipt, Treatment and Disposal of only segregated Bio-Medical Waste in colour coded bags from the HCEs within 48 hours from the generation.
5. You shall Supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required.
6. You shall ensure mandatory colour coded bins are used for segregation of BMW by the HCEs and Institutions generating BMW.
7. You shall fix the charges for providing services to HCEs in consultation with Medical Association.
8. You shall comply and strictly abide with the conditions stipulated in BMW Management Rules, 2016 as amended 2018.
9. The treated Plastic / Metal Waste shall be handed over to the MPCB authorized recycler only and record shall be maintained & submit to MPCB in Annual report.
10. You shall provide training to all workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter and maintain record thereof.
11. You shall undertake appropriate medical examination at the time of induction and at least once in a year and immunize all its workers involved in handling of bio medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio medical waste and maintain the records for the same.
12. You shall ensure use of personal protective Equipment such as Heavy Duty Gloves (Workman's Gloves), Gum Boots or safety shoes for waste collectors, Face mask, Head Cap, Splash Proof Gowns or aprons etc., Disposal gloves by waste handlers.
13. You shall develop own website. The website should be uploaded on monthly basis with all the information relating to Bio-Medical waste management including this CCA and other permission and report.
14. You shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation.
15. You shall maintain all record for operation of incineration, autoclaving for a period of five years and produce whenever asked by MPCB authorities.
16. The occupier and operator of a common bio medical waste treatment facility shall be liable for all the damages caused to the environment or the public due to improper handling of bio-medical wastes.
17. You shall ensure submission of Annual Report of BMW for the period Jan to Dec, including category and quantity of BMW collected and Disposed at Facility in Form IV for preceding year before 30th June of every year to the Regional Office, MPCB, Kolhapur and uploading the same to MPCB website.
18. You are responsible to submit application for renewal of Combined Consent & Biomedical Waste authorization before 120 days of expiry.

**SCHEDULE-III****Bank Guarantees**

1. Bank Guarantee imposed to ensure timely compliance, to be observed by operator.

<b>Sr.No</b>	<b>Activity / Condition to be Complied</b>	<b>Compliance Timeline (Months)</b>	<b>Bank Guarantee Amount</b>
<b>1A</b>	<b>Operation and Maintenance</b>		
1	To Segregate and Handle BMW as per Schedule I	Continuous	100,000.00
2	Towards Operation and Maintenance of STP/ETP to achieve prescribed discharge standards	Continuous	100,000.00
3	To conduct and meet sterilization validation test and temperature test for autoclave	Continuous	50,000.00
<b>1B</b>	<b>Records</b>		
1	To Maintain records of BMW and submission of Annual Report for preceding calendar year in Form -II before 30th June every year	Continuous	25,000.00
2	To maintain records of BMW handed over to CBMWTF	Continuous	25,000.00
<b>Total</b>			<b>3,00,000.00</b>

**Note: You shall extend the above submitted Bank Guarantee valid upto the validity of this CCA + 4 months additional.**

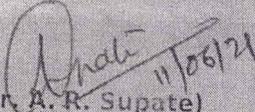


**General Conditions****The following general conditions shall apply:-**

1. You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, Executive Engineer MIDC and Local Body. In case of failure of pollution control equipment's, the process connected to it shall be stopped.
3. You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control operation to abide by terms and conditions of this consent.
4. You shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 15 of the Environment (Protection) (Second Amendment) Rules, 1992.
5. You shall comply with the Hazardous Waste (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 20(2) of Hazardous Waste (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year to Regional Office, Kolhapur.
6. You shall engage qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
7. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the Terminal manholes. No effluent shall find its way other than in designed and provided collection system.
8. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
9. You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
10. You should not cause any nuisance in surrounding area. You shall maintain good housekeeping.
11. You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted.
12. The non-hazardous solid waste arising in the HCE premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
13. You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification Dated. 16/11/2009 as amended.

14. You shall submit an official e-mail address and any change will be duly informed to the MPCB.
15. You shall observe provisions of E-waste (Management) Rules 2016 & as amended time to time and Batteries (Management and Handling) Amendment Rules, 2010.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.
17. In case you use/ handle/ generate the cytotoxic waste you shall strictly adhere to the standards/ SOPs applicable and waste shall be labelled specifically as "Cytotoxic Waste" with symbol on waste containers/ bags and shall handover to BMW CTFs.
18. You shall obtain required permissions from competent authority for radio active material user/ handling/ disposal of waste before commencement of such activity.

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Dr. A. R. Supate)  
Principal Scientific Officer

**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010437/24020781  
 Fax: 24024068/24023515  
 Website: <http://mpcb.gov.in>  
 Email: [ps0@mpcb.gov.in](mailto:ps0@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

RED/S.S.I

Date: 13/02/2023

No:- Format1.0/PSO/UAN No.0000145023/CO/2302000832

To  
**SHREE GOVIND BIOMEDICAL PVT.LTD.** (Operator and Owner of facility)  
**PLOT NO. H-148,MIDC KUDAL**  
**KUDAL,SINDHUDURG-416520**

*Combined Consent to 1st Operate and BMW Authorization (CCA) under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous Waste (M & TM) Rules, 2016.*

- Ref:**
1. Combine Consent to Establish and Bio-Medical Waste Authorization granted by the Board vide no.Format1.0/BO/PSO/HOD-1911001189 dtd 26.11.2019
  2. Environment Clearance vide No. SIA/MH/MIS/70107/2018 dtd 27.03.2022
  3. Your application for Combine Consent to Operate and Bio-Medical Waste Authorization dated 08.08.2022
  4. SCN for refusal issued on 19.12.2022
  5. Document uploaded on 29.12.2022, 09.01.2023 & 23.01.2023.
  6. Compliance report submitted by SRO Ratnagiri dtd 03.02.2023.

After examining the proposal, The Maharashtra Pollution Control Board hereby grant 1st operate Combined Consent and BMW Authorization to CBWTF under Section 25/26 of the Water (P&CP) Act, 1974, Section 21 of the Air (P&CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016, and Authorization under Rule 5 of the Hazardous Wastes (Management & Transboundary Movement) Rules, 2016 respectively, under Environment (Protection) Act, 1986, subject to terms and conditions as specified below and in the **Schedules(I-IV) and Annexures (I-IV)** enclosed in this order.

1. This CCA shall be in force for a period From **03-02-2023** To **03-02-2028**
2. The capital investment of the Plant is **₹91.30** Lakhs
3. Plant Area: - Plot Area 4278.00 M<sup>2</sup> with Built-up area 862.33 M<sup>2</sup>.
4. The Jurisdiction allocated for waste collection: 1) All talukas of Dist.Sindhudurg excluding Taluka Kankavali, Vaibhvadi and Devgad. 2) Taluka Ajra and Chandgad of Dist. Kolhapur.
5. **Conditions under the Water (P&CP) Act, 1974:-**
  1. Quantity of total water consumption shall not exceed 9.50 M<sup>3</sup>/day. You shall not use the ground water without obtaining prior permission of Central Ground Water Authority.
  2. You shall provide adequate treatment & disposal facility for Sewage & Effluent generated as specified in **Annexure-I**

3. You shall provide water meter at water intake point & at sewage/Effluent disposal point and shall maintain monthly records thereof.

**6. Conditions under the Air (P&CP) Act,1981:-**

1. You shall use the fuel for DG set and incinerator and provide the adequate air pollution control devices as specified to maintain the emissions from the stack attached to the incinerator and DG Set as specified in the **Annexure-II**.
2. You shall provide adequate emission control system to DG set and incinerator as specified in **Annexure-II**.
3. You shall strictly observe noise standards applicable for DG set stack emission and ambient noise level as per **Annexure-II**.

**7. Conditions under Hazardous and Other Wastes(Management, Handling & Transboundary Movement) Rules, 2016 for treatment and disposal of hazardous waste:-**

You shall have valid membership of CHWTSDF and shall dispose the Hazardous waste generated in strict compliance with said rules and maintain record thereof.

Sr No	Type of Waste	HW Category no.	Quantity	UOM	Disposal
1	37.2 Ash from incinerator and flue gas cleaning residue	37.2	12	MT/A	NA
2	35.3 Chemical sludge from waste water treatment	35.3	1.2	MT/A	As Per Rule

**8. Conditions under BMW Management rules 2016:-**

You shall operate Treatment plant as below and shall comply with the operational conditions mentioned at Schedule-I.

Sr No	Treatment Technology	Installed Capacity	Operational Capacity/Day	Compliance of Standards
1	Incinerator	100 Kg/Hr	1800 Kg/Day	As per Annexure-II
2	Autoclave	400 Ltr/Cycle	6400 Lit/Day	As per Annexure-III
3	Shredder	200 Kg/Hr	3600 Kg/Day	

Responsibility of M/s. Shree Govind Bio Medical Pvt. Ltd.(Operator and Owner of facility) :

- I. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
- II. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- III. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
- IV. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
- V. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.

- VI. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
- VII. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
- VIII. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
- IX. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- X. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
- XI. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
- XII. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
- XIII. You shall take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the central pollution control board from time to time.
9. You shall use only dedicated vehicles as detailed in Annexure-IV for collection and transportation of Bio-Medical waste within allocated Jurisdiction. Vehicles Authorized for BMW Collection shall strictly comply with this BMW Rules 2016 and CPCB/MPCB guidelines and Motor Vehicles act, 1988 (59 of 1988).
10. You shall collect the BMW Strictly complying with the Provisions of Schedule-I and Treatment & Disposal as specified in Schedule-I of BMW Rules,2016 as amended.
11. You shall not collect outdated, discarded, unused cytotoxic drugs/waste generated in the Cancer research centers and health care establishments unless they are specifically marked with the symbol of Bio Hazard & Cytotoxic Hazard.
12. You shall collect and dispose-off the Mercury Waste from HCE as per guidelines published by CPCB as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities" ([www.cpcb.nic.in](http://www.cpcb.nic.in)).
13. You shall not undertake Modifications/ Upgradation in existing facility without obtaining prior Environment Clearance under the Provision of EIA notification, 2006 and Consent to Establish from the MPC Board.
14. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by you shall constitute a breach of this authorization.

15. This Board reserves the right to review, amend, suspend, revoke, or change any of the conditions applicable under this CCA and the same shall be binding upon you.
16. You shall maintain records of MPC board Officers visit and shall obey all the lawful instructions issued by the Board Officers from time to time.
17. Any violation of provisions of BMW Management Rules, 2016 as amended shall attract the penal provisions of Environment (Protection) Act, 1986 and Violations under the provisions of Water (P&CP) Act 1974, Air (P&CP) Act 1981 shall attract provisions of respective act including closure of the facility and prosecution.
18. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
19. You have obtained the Environment Clearance from the competent authority under 7(d)(a) category and as per SRO, Ratnagiri compliance report the Bank Guarantee of Rs.5.00 Lakh is eligible to release.
20. The Bank Guarantee of Rs. 1.00 Lakh is imposed towards maintaining the training records imparted to HCEs in your jurisdiction.
21. The Bank Guarantee of Rs.1.00 Lakh is imposed towards maintaining the connectivity of VTS system to MPCB server and for the implementation of the barcode system.
22. The Bank Guarantee of Rs. 2.00 lakh is imposed towards maintaining the connectivity of OCEMS to MPCB & CPCB server.
23. As per SRO EC compliance report dtd 03.02.2023 you have obtained approval of the Wildlife conservation plan as schedule-I species observed in the study area but have not submitted a copy of the same. Hence, you shall upload a copy of the approval of the Wildlife conservation plan as schedule-I species observed in the study area within 15 days from the date of issuance of this CCA.
24. You shall submit a BG of Rs. 8.00 lakh as specified in Schedule III to the Regional Officer, MPCB, Kolhapur within 30 days. Nonsubmission of BG in a specified time shall attract revocation of this CCA without further notice.



Consented by Registered  
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Signed by: Dr. Amar R. Supate  
 Principal Scientific Officer  
 For and on behalf of,  
 Maharashtra Pollution Control Board  
 pso@mpcb.gov.in  
 2023-02-13 13:08:34 IST

**Received Consent/Authorization fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	25000.00	TXN2208000647	05/08/2022	Online Payment
2	87500.00	TXN2208000147	08/08/2022	Online Payment

**0e of Rs.87500/- remain with board and may be considered at the time of next renewal.**

**Copy to:**

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Ratnagiri
  - - Regional Officer, MPCB, Kolhapur directed to ensure submission of fresh Bank Guarantee by hospital as specified in Schedule III of CCA and monitor the compliance.
  - Sub Regional Officer, Ratnagiri directed to ensure the compliance of the CCA conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. I/C EIC- for record & website updating purpose.



**Conditions under Water (P & CP), 1974 Act: (Refer Condition No. 5)**

## A. Water Consumption Details:-

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	6.00
2.	Domestic purpose	1.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Other such as agriculture, gardening, etc.	1.00

## B. Conditions for Sewage &amp; Effluent Generation, Treatment and Disposal:-

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1	Domestic Sewage	1.3	As per clause 'C'	100% Recycle
2	Trade effluent	6.0	As per clause 'C'	100% Recycle

- C. You shall operate the combined waste water treatment plant of adequate design and capacity to treat the domestic sewage and trade effluent so as to achieve the following standards as prescribed below under E (P) Act, 1986 and Rules made there under and recycle treated effluent after achieving standard prescribed below.

Sr. No.	Parameters	Discharge Standards applicable
		Limiting Concentration in mg/except for pH
1	pH	6.5-9.0
2	Oil & Grease	10
3	BOD (3 days 27°C )	30
4	COD	250
5	Total Suspended Solids	100
6	Bio-Assay Test	90 % survival of fish after 96 hours in 100 % effluent

- D. You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- E. You shall provide Primary/ Secondary/ tertiary treatment system and disinfection facility.
- F. The Applicant shall obtain prior consent of the Board to take steps for Expansion/Modification of any treatment and disposal system or an extension or addition thereto.
- G. You shall provide Specific Water Pollution control system as per above conditions and conditions of Environmental Clearance, if applicable.

**Terms & conditions for Incinerator(s) and D.G. Set(s) under Air (P & CP) Act, 1981 and Bio Medical waste management Rule, 2016: (Refer Condition No.6)**

1. You shall observe following fuel pattern and erect following stack (s):

Sr. No.	Stack Attached to	Fuel Type	Quantity	Stack Height (Mtr)
1	Incinerator	HSD	28.00 Ltr/Hr	30.00
2	DG set (62.5 KVA)	HSD	15.00 Ltr/Hr	6.00

2. You shall provide following Air pollution Control Devices (APCD) as stated at "C" below and shall observe the following operating conditions and emission standards:

- a. Operating Standards:-

- i. Combustion efficiency (CE) shall be at least 99.00%.  
ii. The Combustion efficiency is computed as follows;

$$\text{C.E.} = \frac{\% \text{CO}_2}{\% \text{CO}_2 + \% \text{CO}} \times 100$$

- iii. The temperature of the primary chamber shall be minimum 8000C, and of the secondary chamber shall be minimum 1050 ± 500 °C.  
iv. The secondary chamber gas residence time shall be at least 2 (Two) seconds at 1050 ± 500 °C.

- b. Emission Standards:-

Sr.No.	Parameters	Limiting Concentration in mg/Nm <sup>3</sup> unless stated
1	Particulate matter	50
2	Nitrogen Oxides	400
3	HCL	50
4	Total Dioxin & Furans	0.1 ngTEQ/Nm <sup>3</sup> (at 11% O <sub>2</sub> )
5	Hg & It's Compounds	0.05

- c. Essential Components of Incinerator to Meet emission standards of BMW Management Rules 2016:-

- i. Secondary chamber-2 No.s (for 2 second residence time)  
ii. Individual burner for primary & secondary chamber.  
iii. Venturi scrubber having min. 600mm WC pressure drop with Recirculation pump and recirculation Tank.  
iv. Activated carbon dosing for Dioxin removal.  
v. ID fan having 900-1000 mm WC pressure drop.

- vi. Packed bed for scrubbing for gaseous pollutants with recirculation pump and recirculation tank.
  - vii. Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of general parameters as notified under the E (P) Act, 1986 and in accordance with the CPCB Guidelines of Emission Regulation Part-III.
  - viii. Online OCEMS and Temperature recording for primary and secondary chamber with data logger and connectivity to MPCB and CPCB server.
- d. General Requirements:-
- i. Volatile Organic Compounds in the incineration ash shall not be more than 0.01%.
  - ii. The Operator shall provide ports in the chimney and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted / displayed to facilitate identification.
  - iii. The operator shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) of above mentioned parameters at least quarterly from the laboratory recognized under the Environment (Protection) Act, 1986 & NABL accredited and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.

**Note:-**

- i. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
  - ii. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
  - iii. You shall install continuous emission monitoring system for the parameters as stipulated by Central Pollution Control Board for CO<sub>2</sub>, CO and O<sub>2</sub>.
  - iv. All monitored values shall be corrected to 11% Oxygen on dry basis.
  - v. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
  - vi. The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO<sub>2</sub>, CO and O<sub>2</sub>.
3. Conditions for D.G. Set:-
- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically for control of noise.
  - b. Acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

- c. You shall make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f. D.G. Set shall be operated only in case of power failure.
  - g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h. The applicant shall comply with the notification of MoEFCC dated 17.05.2002 regarding noise limit for generator sets run with diesel.
  - i. Provide one stack of height above roof level.
4. You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.



**Standards for Treatment and Disposal of "RED" Category (Autoclavable) Bio-Medical Waste****Standards for Waste Autoclave:**

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

1. When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
  - i. A temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes.
2. Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
3. Recording of operational parameters: - Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
4. Validation test: Spore Test: - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Geobacillus stearothermophilus* spores using vials or spore strips, with at least  $1 \times 10^6$  spores per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121° C or a pressure, less than 15 psi. Test should be conducted at least once in every week & record in this regard shall be maintained.
5. Routine Test: A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved. Test should be conducted during autoclaving of each batch & record in this regard shall be maintained.

**BMW Collection and Transportation**

1. You shall use following dedicated, GPS enabled vehicles having separate compartments for storage as per colour coding, for collection & transportation of BMW. You shall provide login details of Vehicle Tracking system to the respective SRO, MPCB. Vehicle tracking data shall be stored in archive data for minimum period of 3 months.
2. Use of unauthorized vehicles other than mentioned below shall attract penal action. You shall obtain amendment to Authorization for any new addition or Deletion of the vehicles during the period of this CCA.

Sr. No.	Vehicle No.	Make & Model	Capacity (MT)	VTS (ID/IMEI)	Barcode (Yes/No)
1	MH-09-EM-0629	Tata Motors Ltd. (TATA ACE ZIP)	0.60	355172102835963	Yes
2	MH-07-P-3116	Tata Motors Ltd. (TATA ACE ZIP)	0.60	355172100861796	Yes
3	MH-43-AD-8225	Tata Motors Ltd. (TATA ACE ZIP)	0.60	355172100861754	Yes
4	MH-09-CU-8626	Mahindra (Mahindra Supro Max Truck)	0.90	355172102835863	Yes
5	MH-09-CA-5131	Tata Motors Ltd. (TATA ACE ZIP)	0.75	3558172102838035	Yes
6	MH-09-EM-0458	Maruti Suzuki (Super Carry)	0.75	355172102837881	Yes

3. Body of the Vehicles used for BMW Transportation must be painted from outside with coloured symbol of BIOHAZARD and CYTOTOXIC as shown below, Label shall be NONWASHABLE and be prominently visible on both side of the vehicle body.



4. Name of CTF, Emergency Contact details and warning for safe handling during accident/spillage must be prominently mentioned on both sides of the vehicle must be mentioned on vehicle and must prominently visible.
5. Driver must have valid Driving license and trained to handle emergency.

**SCHEDULE-I****Authorization for Management of Bio-Medical Waste (Category and Quantity)**

The authorization is granted for Collection, Transportation, Treatment and disposal of BioMedical Waste (BMW) in waste categories and quantities listed here in below:

Sr. No	Category	Type of Waste	Quantity not to exceed (Kg/Month)	Segregation Colour coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	9900.00	Yellow coloured non-chlorinated plastic bags.	Incineration
		b) Animal Anatomical Waste	150.00		
		c) Soiled Waste	7500.00		
		d) Expired or Discarded Medicines	1199.00		
		e) Chemical Waste	0.00	Separate collection system leading to effluent treatment system.	
		f) Chemical Liquid Waste	0.00		
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	3150.00	Yellow coloured non-chlorinated plastic bags or suitable packing material.	
		h) Microbiology Biotechnology and other clinical laboratory waste	1500.00	Autoclave safe plastic bags or containers.	
2	Red	Contaminated waste (Recyclable)	870.00	Red coloured non chlorinated plastic bags or containers.	Sterilized plastic Biomedical waste shall be sent to MPCB authorized BMW plastic recycler.
3	White (Translucent)	Waste sharps including Metals	180.00	Puncture proof, Leak proof, tamper proof container.	Disinfected and mutilated sharps to be sent to MPCB authorized metal recycler.
4	Blue	a) Glassware	1200.00	Puncture proof, Leak proof with Blue coloured marking.	Chemically treated disinfected Glass/Metal waste to be sent to MPCB authorized recycler.
		b) Metallic body implants	450.00		

**Responsibilities of the CTF Operator of the Facility**

1. You shall upgrade /Operate Common BMW Treatment Facility, in accordance with BMW Management Rules, 2016 as amended 2018 and CPCB guidelines issued time to time.
2. You shall ensure that all Health Care Establishments and Institutions generating BMW in your jurisdiction shall obtain membership of the Common Facility and CCA from MPCB and each HCE authorised shall hand over the waste to the Facility. Also ensure that records of the members are maintained properly.
3. You shall establish and implement bar code for waste collections and global positioning system enabled for vehicle tracking of bio-medical waste transport vehicle
4. You shall ensure Receipt, Treatment and Disposal of only segregated Bio-Medical Waste in colour coded bags from the HCEs within 48 hours from the generation.
5. You shall Supply non-chlorinated plastic coloured bags to the occupier as per mutual agreement
6. You shall ensure mandatory colour coded bins are used for source segregation of BMW by the HCEs and Institutions generating BMW.
7. You shall fix the charges for providing services to HCEs in consultation with local Medical Association. Any dispute regarding charges shall be resolved at District Advisory Committee under the Chairmanship of District Collector
8. The treated Plastic / Metal Waste shall be handed over to the Recycler authorized by MPCB for recycling of treated Bio Medical Waste, record shall be maintained.
9. You shall provide training to all workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter and maintain record of effectiveness thereof.
10. You shall undertake appropriate medical examination at the time of induction and at least once in a year and immunize all workers involved in handling of bio medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio medical waste and maintain the records for the same.
11. You shall provide PPE as per norms of Factory Act 1948 and ensure use of personal protective Equipment such as Heavy Duty Gloves (Workman's Gloves), Gum Boots or safety shoes for waste collectors, Face mask, Head Cap, Splash Proof Gowns or aprons etc.
12. You shall develop your own website. The website should be uploaded on periodically basis with all the information relating to Bio-Medical waste management including this CCA and other permission and report, as directed time to time.
13. You shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation and daily fuel/energy consumption.
14. You shall maintain all record for operation of incineration, autoclaving, shredding, hazardous Waste disposed and recyclable disposed for a period of five years and produce whenever asked by MPCB authorities.
15. The owner and operator of a common bio medical waste treatment facility both shall be liable for all the damages caused to the environment or the public due to improper management of bio-medical wastes.
16. You shall ensure submission of Annual Report of BMW for the period Jan to Dec, including category and quantity of BMW collected and Disposed at Facility in Form IV for preceding year before 30th June of every year to the Sub-Regional Office, MPCB, and uploading the same to MPCB website(<https://www.mpcb.gov.in/>).

**SCHEDULE-III****Bank Guarantees**

1. Bank Guarantee imposed to ensure timely compliance, to be observed by operator.

<b>Sr.No</b>	<b>Activity / Condition to be Complied</b>	<b>Compliance Timeline (Months)</b>	<b>Bank Guarantee Amount</b>
<b>1A</b>	<b>Operation and Maintenance</b>		
1	To Segregate and Handle BMW as per Schedule I	Continuous	100,000.00
2	Towards Operation and Maintenance of APCD to achieve prescribed emission standards	Continuous	100,000.00
3	Towards Operation and Maintenance of STP/ETP to achieve prescribed discharge standards	Continuous	100,000.00
4	To maintain the connectivity of VTS system to MPCB server and implementation of barcode system	Continuous	200,000.00
5	To maintain the connectivity of OCEMS to MPCB/CPCB server	Continuous	100,000.00
6	To conduct and meet sterilization validation test and temperature test for Autoclave	Continuous	50,000.00
<b>1B</b>	<b>Records</b>		
1	To Maintain records of BMW and submission of Annual Report for preceding calendar year in Form -IV before 30th June every year	Continuous	25,000.00
2	To maintain records of recyclable waste handed over to MPCB/ CPCB authorized recycler and hazardous waste disposed at CHWTSDF	Continuous	25,000.00
3	To maintain record of training imparted to HCEs in your jurisdiction	Continuous	100,000.00
<b>Total</b>			<b>8,00,000.00</b>

**Note: You shall extend the previously submitted Bank Guarantee valid upto the validity of this CCA + 4 months additional.**

**General Conditions****The following general conditions shall apply:-**

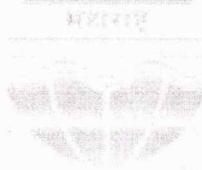
1. You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, Executive Engineer MIDC and Local Body. In case of failure of pollution control equipment's, the process connected to it shall be stopped.
3. You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control operation to abide by terms and conditions of this consent.
4. You shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 15 of the Environment (Protection) (Second Amendment) Rules, 1992.
5. You shall comply with the Hazardous Waste (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 20(2) of Hazardous Waste (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year to Regional Office, Kolhapur.
6. You shall engage qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
7. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the Terminal manholes. No effluent shall find its way other than in designed and provided collection system.
8. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
9. You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
10. You should not cause any nuisance in surrounding area. You shall maintain good housekeeping.
11. You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted.
12. The non-hazardous solid waste arising in the HCE premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
13. You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification Dated. 16/11/2009 as amended.

14. You shall submit an official e-mail address and any change will be duly informed to the MPCB.
15. You shall observe provisions of E-waste (Management) Rules 2016 & as amended time to time and Batteries (Management and Handling) Amendment Rules, 2010.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.
17. In case you use/ handle/ generate the cytotoxic waste you shall strictly adhere to the standards/ SOPs applicable and waste shall be labelled specifically as "Cytotoxic Waste" with symbol on waste containers/ bags and shall handover to BMW CTFs.
18. You shall obtain required permissions from competent authority for radio active material user/ handling/ disposal of waste before commencement of such activity.
19. The Energy source for lighting purpose shall preferably be LED based.
20. You shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
21. You shall provide personal protection equipment as per norms of Factory Act 1948
22. You are responsible to submit application for renewal of Combined Consent & Biomedical Waste authorization before 60 days of expiry.

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This certificate is digitally & electronically signed.

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**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952, 2660448  
 Fax No. (0231) 2652952.  
 E-mail: rokolhapur@yahoo.com



Udyog Bhavan,  
 Near Collector Office,  
 Kolhapur - 416 003.  
 Website: http://mpcb.mah.nic.in

MPCB/RO/KOP/BMW/ 2207210024

Date: 21/07/2022

To,  
 M/s Shree Govind Bio Medical Corporation CBMWTSD  
 Gat No-65 (383)/2/1, A/pKurgaon Nerur,  
 Tal- Kudal, Dist. Sindhudurg.

**Sub:- SHOW CAUSE NOTICE** for violation of Bio-Medical Waste ( M & H ) Rules, 2016.

**Ref:-** 1. Bio-Medical Waste (M & H) Rules, 2018.  
 2. Consent granted by the Board.  
 3. Visit of Board officials on 29.06.2022.  
 4. Proposal submitted by SRO Ratnagiri.

**WHEREAS**, the Ministry of Environment & Forests, Govt. of India in exercise of powers conferred under Environment (Protection) Act, 1986 has notified the Bio-Medical Waste (Management and Handling) Rules, 2016.

**WHEREAS**, you are operating your CBMWTSD Facility in 'Pollution Prevention Area' declared under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2016.

**AND WHEREAS**, Board has granted to you consent under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2016.

**AND WHEREAS**, it is obligatory on your part to provide full-fledged transport treatment & disposal of Bio medical waste generated from health centre & to operate the same round the clock so as to achieve the authorization standards prescribed by the Board under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2016 as well as Environment Protection act 1986.

**AND WHEREAS**, Board Officials visited your unit on 29.06.2022 for investigation of the compliance and SRO Ratnagiri reported following non compliances.

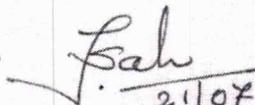
You are collecting Bio-Medical Waste from Health Care Establishments out of your jurisdiction which is not allotted to you i.e. Shahuwadi & Budhargad Tahasil of Kolhapur District.

*J.F.*

**AND WHEREAS**, after examining the report of your case, I am satisfied that you are not serious about compliance of Bio Medical Waste ( M & H ) Rule and duties of CBMWTSDF and knowingly and will full operating the transportation and disposal activity causing adverse effect on the human health and surrounding environment

**NOW THEREFORE**, you are hereby directed to Show Cause as to why legal action shall not be initiated against your CBMWTSDF under the provisions of the Environment (Protection) Act, 1986 for the above non-compliance.

Your reply/objection if any in this regard should reach to this office with 7 days from the date receipt of this office, failing which the Board will have no option than to initiate legal action under the above enactments against your CBMWTSDF, which may be noted.

  
21/07/22  
(J. S. Salunkhe)

Regional Officer, Kolhapur.

Copy submitted for for stringent action-

1. The Principal Scientific Officer, M.P.C. Board, Mumbai.

Copy to-

Sub Regional Officer, M.P.C. Board, Ratnagiri & Kolhapur.



**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: <a href="mailto:rokolhapur@yahoo.com">rokolhapur@yahoo.com</a>		Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: <a href="http://mpcb.mah.nic.in">http://mpcb.mah.nic.in</a>
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MPCB/RO/KOP/BMW/PD/ 2208250003

Date: 25/08/2022

To,  
 M/s. Shree Govind Bio Medical Corporation CBMWTSD.  
 Gat No-65 (383)/2/1,A/pKurgaon Nerur,  
 Tal-Kudal, Dist. Sindhudurg.

**Sub:- Proposed Directions** for violation of Bio-Medical Waste ( Management and Handling ) Rules, 2016 and Amendments there after.

- Ref:-**
1. Bio-Medical Waste ( M & H ) Rules, 2018 .
  2. Consent granted by the Board.
  3. Visit of Board officials to your unit on 29.06.2022.
  4. Show Cause Notice issued by the Board dated 21.07.2022.
  5. Approval from the competent authority dated 10.08.2022.

Whereas, the Ministry of Environment & Forests, Govt. of India in exercise of powers conferred under Environment ( Protection ) Act, 1986 has notified the Bio-Medical Waste ( Management and Handling ) Rules, 2016.

WHEREAS, you are operating your CBMWTSD Facility in 'Pollution Prevention Area' declared under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008.

AND WHEREAS, Board has granted to you consent under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008

AND WHEREAS, it is obligatory on your part to provide full fledged transport system from allotted area, treatment & disposal of Bio medical waste generated from health centre & to operate the same round the clock so as to achieve the authorization standards prescribed by the Board under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as well as Environment Protection act 1986.

AND WHEREAS, Board Officials visited your unit for investigation of the compliance as per ref no. (3) and observed you are collecting the Bio Medical waste from Health Care Establishments out of your jurisdiction which is not allotted to you i.e. from Bhudargad and Shahuwadi Tahasil of Kolhapur District. This office has issued

*J.F.*

Show Cause Notice for the same as per ref. no. (3). However you have failed to submit online reply for the same within stipulated period.

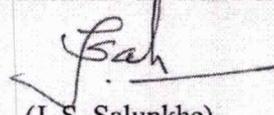
AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prohibition or regulation of your activities).

1) Why stringent legal action shall not be initiated against your CBMWTSDF

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice failing which Board shall consider issuance of appropriate final directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD

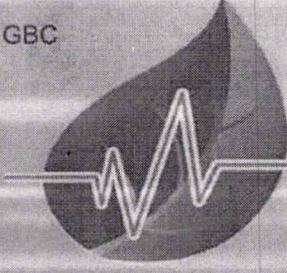
  
(J. S. Salunkhe)  
Regional Officer,  
M.P.C. Board, Kolhapur

Copy submitted for stringent action-

1. The Principal Scientific Officer, M.P.C. Board, Mumbai.

Copy to-

Sub Regional Officer, M.P.C. Board, Ratnagiri.



जावक क .एसजीबीसी/एसडीएच/आऊट/२०२२-०५०

दि .३० ऑगस्ट २०२२

प्रति,

मा . प्रादेशिक अधिकारी साो,  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,  
कोल्हापूर .

विषय : जैव वैद्यकिय कचरा संकलनाबाबत.....

- संदर्भ : १ . आपले दि . २१ जुलै २०२२ चे पत्र क . MPCB/RO/KOP/BMW/-2207210024  
२ . आमचे दि . २८ जुलै २०२२ रोजीचे पत्र क . एसजीबीसी/एसडीएच/आऊट/२०२२-०४६  
३ . आपले दि . २५ ऑगस्ट २०२२ चे पत्र क . MPCB/RO/KOP/PD-22508250003

महोदय,

वरील संदर्भिय विषयानुसार पर्यावरण संरक्षण अधिनियम १९८६ अंतर्गत, केंद्रिय व महाराष्ट्र प्रदूषण नियंत्रण मंडळ जैव वैद्यकिय कचरा व्यवस्थापन नियम १९९८ आणि त्यामध्ये वेळोवेळी झालेल्या सुधारणेनुसार खासगी व शासकीय रुग्णालये आणि वैद्यकिय आस्थापनांमध्ये निर्माण होणारा घातक जैव वैद्यकिय कचरा मे .श्री गोविंद बायोमेडिकल कॉर्पोरेशन या आमच्या सामुदायिक जैव वैद्यकिय कचरा प्रकिया प्रकल्पाद्वारे संकलन, वाहतूक, प्रकिया आणि निर्मुलन करून मानवी तसेच सामाजिक आरोग्य आणि पर्यावरण संवर्धन केले जात आहे .

संदर्भ क १ मधिल आपण मागणी केलेल्या सर्व मुद्दयांचे तपशिलवार स्पष्टिकरण आम्ही आमच्या संदर्भ क .२ दि . २८ जुलै २०२२ रोजीच्या पत्र क . एसजीबीसी/एसडीएच/आऊट/२०२२-०४६ या पत्राने आपल्या कार्यालयाच्या ई मेल आयडीवर दि . ०१ ऑगस्ट २०२२ रोजी मेलद्वारे पाठविले आहे . तसेच मुळ प्रत आपल्या कार्यालयात दि . ०३ ऑगस्ट २०२२ रोजी सादर करून त्यावर आपल्या कार्यालयाची पोहोच पण घेतली आहे .

संदर्भ क ३ नुसार महाराष्ट्र प्रदूषण नियंत्रण मंडळ, वेब पोर्टलच्या नविन अपडेट नुसार Show Cause Notice किंवा Scrutiny पत्राचे उत्तर हे वेबपोर्टलला Legal Action मध्ये संबधित नोटिस समोर Action मध्ये अपलोड करणे आवश्यक असते . परंतु आमच्या संस्थेच्या लॉग इन मध्ये सदर पर्याय दाखवत नव्हता, त्यामुळे नोटिसचे ऑनलाईन उत्तर देणेस अडथळा येत होता .

Office : Flat No. BF-2, B Wing, Mathura Arked, Opp. MSEB Office, Vengurla Road, Kudal, Tal. Kudal, Dist. Sindhudurga - 416 520  
Contact : Sindhudurg Office - 8605300091, Kolhapur Office - 8600027192, Email : sgbmkdl@ningroup.co.in

Corp. Office : NIN Group, R.S.No. 1243/36A, 201 & 202, 2nd Floor, Karajgar Chambers, Opp. Kolhapur Engg. Association, Shivaji Udyamnagar, Kolhapur (MH) - 416 008. Email - corporate@ningroup.co.in Contact : 0231 - 2535800 Visit Us - www.ningroup.co.in

त्यानंतर मा. प्रादेशिक अधिकारी कार्यालय, एमपीसीबी, कोल्हापूर येथे संपर्क साधलेनंतर त्यांचे सुचनेवरून दि. २४ ऑगस्ट २०२२ रोजी एमपीसीबीच्या पोर्टल सपोर्टला सदर Show Cause Notice आमचे संस्थेच्या प्राधिकारपत्र अर्जाला (UAN NO. MPCB-CONSENT-0000129146) लिंक करणेबाबत मेल केला व सर्व शंकांचे निरसन झालेनंतर दि. २५ ऑगस्ट २०२२ रोजी आमचे प्राधिकारपत्र अर्जाला सदर दि. २१ जुलै २०२२ ची Show Cause Notice लिंक करण्यात आली व त्यानंतर आमचे वेब पोर्टलला सदर पत्र ऑनलाईन अपलोड करणेसाठी Action चा पर्याय उपलब्ध झाला. त्यानंतर लगेचच आम्ही सदर नोटिसचे उत्तर ऑनलाईन अपलोड करून आपले कार्यालयास तसे कळविले. तरी पोर्टलच्या तांत्रिक अडचणीमुळे आमचेकडून सदर नोटिसचे उत्तर ऑनलाईन अपलोड करणेस विलंब झाला आहे.

सहकार्याबाबत आभार !

आपला विश्वासु,

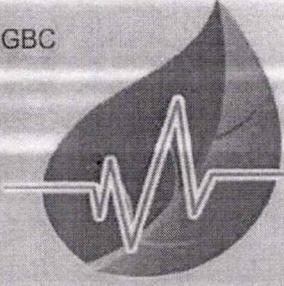


*[Handwritten Signature]*

सोबत - संदर्भ क.२ ची पोहोच प्रत.

प्रत माहितीस्तव सविनय सादर -

१. मा. प्रधान वैज्ञानिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुंबई.
२. मा. उप प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, रलागिरी.



पत्र क . एसजीबीसी / एसडीएच / आऊट / २०२२-०४६

दि . २८ जुलै २०२२

प्रति,

मा . प्रादेशिक अधिकारी,  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,  
कोल्हापूर .

विषय :- जैव वैद्यकिय कचरा संकलनाबाबत.....

संदर्भ :- आपले पत्र क . MPCB/RO/KOP/BMW/2207210024, दि . २१ जुलै २०२२

महोदय,

वरील संदर्भिय विषयानुसार पर्यावरण संरक्षण अधिनियम १९८६ अंतर्गत, केंद्रिय व महाराष्ट्र प्रदूषण नियंत्रण मंडळ जैव वैद्यकिय कचरा व्यवस्थापन नियम १९९८ आणि त्यामध्ये वेळोवेळी झालेल्या सुधारणेनुसार खासगी व शासकीय रूपालाये आणि वैद्यकिय आस्थापनांमध्ये निर्माण होणारा घातक जैव वैद्यकिय कचरा मे . श्री गोविंद बायोमेडिकल कॉर्पोरेशन या आमच्या सामुदायिक जैव वैद्यकिय कचरा प्रकिया प्रकल्पाद्वारे संकलन, वाहतूक, प्रकिया आणि निर्मुलन करून मानवी तसेच सामाजिक आरोग्य आणि पर्यावरण संवर्धन केले जात आहे .

मे . श्री गोविंद बायोमेडिकल कॉर्पोरेशन सन २००८ पासून जैव वैद्यकीय कचरा संकलन, वाहतूक, प्रकिया व निर्मुलन करण्याचे काम करत आहेत . दि . २८ जुन २०१८ रोजी कोल्हापूर महानगरपालिका यानी मे . नेचर इन नीड, कोल्हापूर या जैव वैद्यकिय कचरा संकलन सेवा देणा-या संस्थेस बंद केलेनंतर कोल्हापूर शहर व गाामीण भागामध्ये जैव वैद्यकिय कचरा संकलन सेवा उपलब्ध होत नसले कारणाने गंभीर परिस्थिती निर्माण झाली होती . अशामध्येच शाहुवाडी व भुदरगड तालुक्यामधील वैद्यकिय व्यावसायिकांची जैव वैद्यकिय कचरा संकलन सेवा दि . २९ जुन २०१८ पासून बंद झाल्याने जैव वैद्यकिय कचरा संकलन करणे बंद झाले होते . त्याबाबत त्यांनी वारंवार विचारणा करूनही त्यांचा कचरा संकलनाची सेवा मिळाली नाही . त्यामुळे जैव वैद्यकिय कचरा संकलन सेवा उपलब्ध होत नसले कारणाने वैद्यकिय व्यावसायिकांचा (वैद्यकिय कचरा) रूपालायामध्ये साठून अनारोग्य परिस्थिती निर्माण झाली .

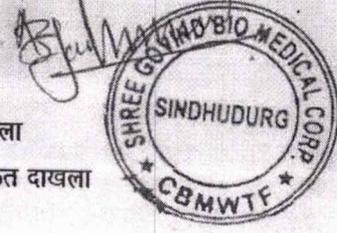
वरील परिस्थितीचा विचार करून शाहुवाडी तालुक्यामधील बांबवडे / सरुड परिसर, डॉक्टर्स असोसिएशन व जनरल मेडिकल प्रॅक्टीशनर्स असोसिएशन, मलकापूर आणि भुदरगड तालुक्यामधील इंडियन मेडिकल असोसिएशन, गारगोटी व गारगोटी मेडिकल असोसिएशन, गारगोटी यांनी आम्हास जैव वैद्यकिय कचरा व्यवस्थापन सेवा देण्याबाबत विनंती करून तसे पत्र व नाहरकत दाखला दिला . सदर गंभीर बाबींचा तसेच पर्यावरण आणि सामाजिक आरोग्य यांचा विचार करून आम्ही श्री गोविंद बायोमेडिकल कॉर्पोरेशन या संस्थेच्या माध्यमातून जैव वैद्यकिय कचरा संकलन सेवा देण्यास चालू केली व सदर सेवा मागील चार वर्षांपासून निरंतर व विनातकार चालू आहे . याबाबत संघटनेतील सर्व सभासद समाधानी आहेत .

Office: Flat No. BF-2, B Wing, Mathura Arked, Opp. MSEB Office, Vengurla Road, Kudal, Tal. Kudal, Dist. Sindhudurga - 416 520  
Contact : Sindhudurg Office - 8605300091, Kolhapur Office - 8600027192, Email : sgbmkdl@ningroup.co.in

Corp. Office: NIN Group, R.S.No. 1243/36A, 201 & 202, 2nd Floor, Karajgar Chambers, Opp. Kolhapur Engg. Association, Shivaji Udyam Nagar, Kolhapur (MH) - 416 008. Email - corporate@ningroup.co.in Contact : 0231 - 2535800 Visit Us - www.ningroup.co.in

तरी वरील बाबींची कृपया नोंद घ्यावी, ही नम्र विनंती.  
सहकार्याबद्दल आभार !

आपला विश्वासु,



- सोबत- १. बांबवडे/सरुड परिसर, डॉक्टर्स असोसिएशन नाहरकत दाखला  
२. जनरल मेडिकल प्रॅक्टीशनर्स असोसिएशन, मलकापूर नाहरकत दाखला  
३. इंडियन मेडिकल असोसिएशन, गारगोटी नाहरकत दाखला  
४. गारगोटी मेडिकल असोसिएशन, गारगोटी नाहरकत दाखला

प्रति,

मे. श्री. गोविंद वायो मेडिकल कार्पोरेशन,  
CBMWTF.,  
मिधुदुर्ग.

दि. 24-08-2018

दाखला

विषय - जैव वैद्यकिय कचरा निर्मुलनावावत.....

महोदय,

कोकवे/सरुड परिसर, डॉ. असोशिएशन, ता. शाहुनाडी  
हा कोल्हापूर जिल्हयातील

शाहुनाडी... तालुक्यातील वैद्यकिय व्यवसायिकांची संस्था कार्यरत आहे.

आमचे असोशिएशनमधील सर्व सभासद/वैद्यकिय व्यवसायिक यांचे आस्थापनांमध्ये निर्माण होणारा जैव वैद्यकिय कचरा निर्मुलनाकरीता अद्याप संवर्धिताकडून सेवा उपलब्ध होत नसले कारणाने आम्हास आपले मे. श्री. गोविंद वायो मेडिकल कार्पोरेशन कडून जैव वैद्यकिय कचरा वाहतूक, प्रकिया व निर्मुलनाची सेवा मिळावी, तसेच सर्व सभासद नोंदणी करून तसे प्रमाणपत्र मिळावे.  
म्हणून दिला नाहरकत दाखला असे.

*Kutal*

डॉ. श्री. जयवंत पी. पाटील  
B.N.M.S. CCM,  
रजि. नं.-24429  
फो. 9923951145

अशुभराक्ष कोकवे/सरुड परिसर  
डॉ. श्री. असोशिएशन



प्रति,

मे.श्री. गोविंद बायो मेडिकल कार्पोरेशन,  
CBMWTF.,  
सिधुदुर्ग.

दि. 30-07-2018

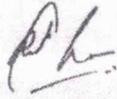
दाखला

विषय - जैव वैद्यकिय कचरा निर्मुलनावावत.....

महोदय,

.....IMA GARGOTI BRANCH..... ही कोल्हापूर जिल्हयातील  
.....मु.स.स...... तालुक्यातील वैद्यकिय व्यवसायिकांची संस्था कार्यरत आहे .

आमचे असोसिएशनमधील सर्व सभासद /वैद्यकिय व्यवसायिक यांचे आस्थापनांमध्ये निर्माण होणारा जैव वैद्यकिय कचरा निर्मूलनाकरीता अदयाप संबंधिताकडून सेवा उपलब्ध होत नसले कारणाने आम्हास आपले मे.श्री. गोविंद बायो मेडिकल कार्पोरेशन कडून जैव वैद्यकिय कचरा वाहतूक, प्रकिर्मा व निर्मुलनाची सेवा मिळावी, तसेच सर्व सभासद नोंदणी करून तसे प्रमाणपत्र मिळावे .  
म्हणून दिला नाहरकत दाखला असे .



President  
IMA Gargoti

प्रति,

मे. श्री. गोविंद बायो मेडिकल कार्पोरेशन,  
CBMWTF.,  
सिधुंदुर्ग.

दि. 27-07-2018

दाखला

विषय - जैव वैद्यकिय कचरा निर्मूलनाबाबत.....

महोदय,

.....GARGOTI MEDICAL ASSOCIATION ही कोल्हापूर जिल्ह्यातील  
BH. V. P. R. S. S. S. तालुक्यातील वैद्यकिय व्यवसायिकांची संस्था कार्यरत आहे .

आमचे असोसिएशनमधील सर्व सभासद/वैद्यकिय व्यवसायिक यांचे आस्थापनांमध्ये निर्माण होणारा जैव वैद्यकिय कचरा निर्मूलनाकरीता अदयाप संबंधिताकडून सेवा उपलब्ध होत नसले कारणाने आम्हास आपले मे. श्री. गोविंद बायो मेडिकल कार्पोरेशन कडून जैव वैद्यकिय कचरा वाहतूक, प्रक्रिया व निर्मूलनाची सेवा मिळावी, तसेच सर्व सभासद नोंदणी करून तसे प्रमाणपत्र मिळावे .  
म्हणून दिला नाहरकत दाखला असे .

For 

President  
Gargoti Medical Association

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952, 2660448  
 Fax No. (0231) 2652952.  
 E-mail: [rokolhapur@yahoo.com](mailto:rokolhapur@yahoo.com)



Udyog Bhavan,  
 Near Collector Office,  
 Kolhapur - 416 003.  
 Website: <http://mpcb.mah.nic.in>

MPCB/RO/KOP/BMW/PD/ 221100006

Date: 10/11/2022

To,  
 M/s. Shree Govind Bio Medical Corporation CBMWTSDF.  
 Gat No-65 (383)/2/1,A/pKurgaon Nerur,  
 Tal-Kudal, Dist. Sindhudurg.

**Sub:- Directions** for violation of Bio-Medical Waste  
 ( Management and Handling ) Rules, 2016  
 and Amendments there after.

- Ref:-**
1. Bio-Medical Waste ( M & H ) Rules, 2018 .
  2. Consent granted by the Board.
  3. Visit of Board officials to your unit on 29.06.2022.
  4. Show Cause Notice issued by the Board dated 21.07.2022.
  5. Proposed Directions issued by the Board dated 25.08.2022
  6. Proposal submitted by SRO Ratnagiri.
  7. Approval from the competent authority dated 04.11. 2022.

Whereas, the Ministry of Environment & Forests, Govt. of India in exercise of powers conferred under Environment ( Protection ) Act, 1986 has notified the Bio-Medical Waste ( Management and Handling ) Rules, 2016.

WHEREAS, you are operating your CBMWTSD Facility in 'Pollution Prevention Area' declared under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008.

AND WHEREAS, Board has granted to you consent under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008

AND WHEREAS, it is obligatory on your part to provide full fledged transport system from allotted area, treatment & disposal of Bio medical waste generated from health centre & to operate the same round the clock so as to achieve the authorization standards prescribed by the Board under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as well as Environment Protection act 1986.

AND WHEREAS, MPCB Board has issued Show Cause Notice and Proposed Directions to your CBMWTSDF on 21.07.2022 & 25.08.2022 respectively.

*V.S.*

However you have failed to comply the Directions and till collecting the Bio Medical waste from Health Care Establishments illegally out of your jurisdiction which is not allotted to you i.e. from Bhudargad and Shahuwadi Tahasil of Kolhapur District. The reply submitted for PD also shows that you are accepting the BMW other than your jurisdiction and not submitted detailed report of collection, Treatment and disposal of the same. You are operating your CBMWTSDF Facility without holding Consent to Operate for treatment of BMW from the Board. You are also holding NOC only for "disposing surplus COVID Bio Medical Waste" to M/s. Mumbai Waste Management Ltd., MIDC Taloja, Mumbai. This NOC is only for surplus COVID Bio Medical Waste. Illegal disposal of BMW from you also raised BMW disposal issues in the meetings for several times in District Collector & District Health Officer Kolhapur and Ratnagiri.

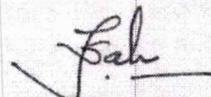
AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

**NOW THEREFORE**, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 & Bio-Medical Waste ( Management and Handling ) Rules, 2016, it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prohibition or regulation of your activities).

1) Why stringent legal action shall not be initiated against your CBMWTSDF

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice and also to stop the collection of the BMW Waste totally from the area not allotted to your CBMWTSDF and the area from which you are illegally collecting the BMW from HCEs without obtaining NOC from the Board. And failing which Board shall consider issuance of appropriate final directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD



(J. S. Salunkhe)  
Regional Officer,  
M.P.C. Board, Kolhapur

Copy submitted for stringent action-

1. The Principal Scientific Officer, M.P.C. Board, Mumbai.

Copy to-

Sub Regional Officer, M.P.C. Board, Ratnagiri/ Kolhapur.

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: <a href="mailto:rokolhapur@mpcb.gov.in">rokolhapur@mpcb.gov.in</a>	 "Your Service is Our Duty"	Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: <a href="http://mpcb.mah.nic.in">http://mpcb.mah.nic.in</a>
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MPCB/RO/KOP/SCN/ 2305260011

Date: 26.05.2023.

To,  
M/s. Shree Govind Bio Medical Corporation CBMWTSDF  
Gat No-65 (383)/2/1, A/pKurgaon Nerur,  
Tal-Kudal, Dist-Kolhapur.

**Sub:- SHOW CAUSE NOTICE** for Environmental  
compensation for violation of Bio-Medical  
Waste (M & H) Rules, 2016.

**Ref:-** 1. Bio Medical Rules 2016.  
2. Consent granted by the Board.  
3. CPCB Direction under section 5 of Environment  
(Protection) Act, 1986 to CBMWTFs in Maharashtra.  
4. Order passed by Hon'ble Supreme Court in Writ petition  
no. s13029/1985 on 30.07.2020  
5. Report/ proposal submitted by SRO Ratnagiri.  
7. Various Directions issued by the Board time to time.

**WHEREAS**, the Ministry of Environment & Forests, Govt. of India in exercise of powers conferred under Environment (Protection) Act, 1986 has notified the Bio-Medical Waste (Management and Handling) Rules, 2016.

**WHEREAS**, you are operating your CTF in 'Pollution Prevention Area' declared under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008.

**AND WHEREAS**, Board has granted to you authorization under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008

**AND WHEREAS**, it is obligatory on your part to provide full-fledged transport treatment & disposal of Bio medical waste generated from health centre & to operate the same round the clock so as to achieve the authorization standards prescribed by the Board under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as well as Environment Protection act 1986.



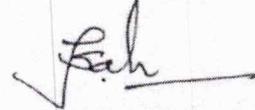
**AND WHEREAS**, the Board officials of SRO Ratnagiri office has submitted the proposal for initiating necessary action under the Environment ( Protection ) Act, 1986 has notified the Bio-Medical Waste ( Management and Handling ) Rules, 2016.

**AND WHEREAS**, your facility has collected Bio Medical waste from the taluka's of Kolhapur district (Shahuwadi, Bhudargad, Kagal & Hatkangale) & issued membership to the clinic & hospitals in above mentioned taluka's of Kolhapur district which are not included in jurisdiction of the facility. Many of the membership are valid up to 31.03.2023. The waste collected from this taluka's & it's disposal is still not incorporated in then annual reports submitted by you since 2017. Your facility has also not submitted details of Clinic & Hospital to whom they have provided membership out site the jurisdiction & also not provided details of quantity of waste collected out of the jurisdiction & disposal pathway till date. Facility has yet not submitted reply to closure direction dated 29.11.2022 & details of disposal of bio medical waste stored at Nerur facility before issuance of closure direction

**AND WHEREAS**, after examining the report of your case, I am satisfied that you are not serious about compliance of Bio Medical Waste (M & H) Rule knowingly and issued membership to the doctors/ HCE's which are not under your jurisdiction.

**NOW THEREFORE**, you are hereby directed to Show Cause as to why legal action shall not be initiated against your facility under the provisions of the Environment (Protection) Act, 1986 for the above non-compliance.

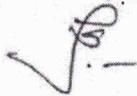
Your reply/objection if any in this regard should reach to this office with 5 days from the date receipt of this office, failing which the Board will have no option than to initiate legal action under the above enactments against your hospital, which may be noted.



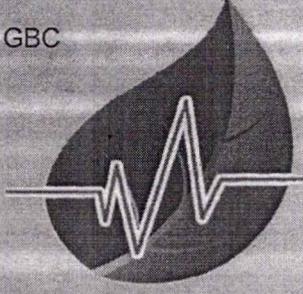
(J.S. Salunkhe)  
Regional Officer, Kolhapur.

Copy to-

1. The Principal Scientific Officer, M.P.C. Board, Mumbai.
2. Sub Regional Officer, M.P.C. Board, Ratnagiri.  
- For further follow up & you are directed to serve the notice to HCE & submit the compliance within stipulated period.



GBC



Maharashtra Pollution Control Board (Authorised)  
 Doctor's Fraternity Club, Sindhudurg

NIN/A/HR/F/31-00

(In Association with)

# SHREE GOVIND

## BIO MEDICAL CORPORATION

### CBMWTF

(A Division of NIN Group)

पत्र क. एसजीवीएमसी/एसडीएच/आऊट/२०२३ - ००५

FTS - 0177		
19	06	2023

दि. १५/०६/२०२३

प्रति,

मा. प्रादेशिक अधिकारी सा,  
 महाराष्ट्र प्रदूषण नियंत्रण मंडळ,  
 कोल्हापूर.

विषय :- आपले कार्यालयाकडून दि. २६/०५/२०२३ रोजी प्राप्त झालेल्या कारणे दाखवा नोटीसबाबत.....

संदर्भ : १. आपले कार्यालयाकडून प्राप्त पत्र क. MPCB/RO/KOP/SCN/2305260011, दि. २६/०५/२०२३

२. वांभवडे मरूड परिसर डॉक्टर्स असोसिएशन ना हरकत दाखला.
३. जनरल मेडिकल प्रॅक्टीशनर्स असोसिएशन, मलकापूर ना हरकत दाखला.
४. इंडियन मेडिकल असोसिएशन, गारगोटी ना हरकत दाखला.
५. गारगोटी मेडिकल असोसिएशन, गारगोटी ना हरकत दाखला.
६. जनरल प्रॅक्टीशनर्स असोसिएशन, विदी, कागल ना हरकत दाखला.
७. कागल तालुका डॉक्टर्स असोसिएशन कागल ना हरकत दाखला.
८. शिरोली डॉक्टर्स असोसिएशन शिरोली, हातकणंगले ना हरकत दाखला.
९. धनवंतरी डॉक्टर्स असोसिएशन पेटवडगाव ना हरकत दाखला.
१०. आमचे पत्र जावक क. एसजीवीसी/एसडीएच/आऊट/२०२३ - ००१, दि. २२/०२/२०२३

महोदय,

वरील संदर्भिय विषयानुसार पर्यावरण संरक्षण अधिनियम १९८६ अंतर्गत, केंद्रीय व महाराष्ट्र प्रदूषण नियंत्रण मंडळ जैव वैद्यकिय कचरा व्यवस्थापन नियम १९९८ आणि त्यामध्ये वेळोवेळी झालेल्या सुधारणेनुसार सिंधुदुर्ग आणि कोल्हापूर जिल्ह्यातील खासगी व शासकीय रुग्णालये आणि वैद्यकिय आस्थापनांमध्ये निर्माण होणारा घातक जैव वैद्यकिय कचरा मे. श्री गोविंद वायोमेडिकल कॉर्पोरेशन, सिंधुदुर्ग या सामुदायिक जैव वैद्यकिय कचरा प्रकिया प्रकल्पाद्वारे संकलन, वाहतूक, प्रकिया आणि निर्मुलन करून मानवी तसेच सामाजिक आरोग्य आणि पर्यावरण संवर्धन केले जात होते.

मे. श्री गोविंद वायोमेडिकल कॉर्पोरेशन सिंधुदुर्ग सन २००८ पासून शासकिय नियमाप्रमाणे जैव वैद्यकीय कचरा संकलन, वाहतूक, प्रकिया व निर्मुलन करण्याचे काम करत आहेत. दि. २८ जुन २०१८ रोजी कोल्हापूर महानगरपालिका यानी मे. नेचर इन नीड या आमच्या कंपनीस वंद केलेनंतर कोल्हापूर शहर व ग्रामीण भागामध्ये जैव वैद्यकिय कचरा संकलन सेवा उपलब्ध होत नसले कारणाने गंभीर परिस्थिती निर्माण झाली होती. अशामध्येच शाहुवाडी, भुदरगड, कागल व हातकणंगले तालुका मधील वैद्यकिय व्यावसायिकांची जैव वैद्यकिय कचरा संकलन सेवा दि. ०१ जुलै २०१८ पासून वंद झाली होती. त्याबाबत त्यांनी वारंवार विचारणा करूनही त्यांना कचरा संकलन करण्याची सेवा मिळाली नाही. जैव वैद्यकिय कचरा संकलन सेवा उपलब्ध होत नसले कारणाने वैद्यकिय व्यावसायिकांचा वैद्यकिय कचरा रुग्णालयामध्ये साठून अनारोग्य परिस्थिती निर्माण झाली होती.

संदर्भ क २ ते ९ नुसार वरील परिस्थितीचा विचार करून शाहुवाडी तालुक्यामधील वांभवडे/मरूड परिसर, डॉक्टर्स असोसिएशन व जनरल मेडिकल प्रॅक्टीशनर्स असोसिएशन, मलकापूर, भुदरगड तालुक्यामधील इंडियन मेडिकल असोसिएशन, गारगोटी व गारगोटी मेडिकल असोसिएशन, गारगोटी, कागल तालुक्यामधील जनरल प्रॅक्टीशनर्स असोसिएशन, विदी, कागल व कागल तालुका डॉक्टर्स असोसिएशन कागल, हातकणंगले तालुक्यामधील शिरोली डॉक्टर्स

Office : Flat No. BF-2, B Wing, Mathura Arked, Opp. MSEB Office, Vengurla Road, Kudal, Tal. Kudal, Dist. Sindhudurg - 416 320  
 Contact : Sindhudurg Office - 8605300091, Kolhapur Office - 8600027192, Email : sgbmkdl@ningroup.co.in

Corp. Office : NIN Group, R.S.No. 1243/36A, 201 & 202, 2nd Floor, Karajgar Chambers, Opp. Kolhapur Engg. Association, Shivaji Udyam, Kolhapur (MH) - 416 008. Email - corporate@ningroup.co.in Contact : 0231 - 2535800 Visit Us - www.ningroup.co.in



17/06/23

FO(55)  
17/06/23

असोशिएशन शिरोली, हातकणंगले व धनवंतरी डॉक्टर्स असोशिएशन पेटवडगाव यांनी आम्हास जैव वैद्यकिय कचरा व्यवस्थापन सेवा देण्याबाबत आमचे प्रकल्पास विनंती करून तसा ना हरकत दाखला दिला. सदर गंभीर बाबींचा तसेच पर्यावरण आणि सामाजिक आरोग्य यांचा विचार करून आम्ही जैव वैद्यकिय कचरा व्यवस्थापन सेवा देण्यास चालू केली होती. सदर सेवा तेव्हापासून विनातकार चालू होती. तसेच संघटनेतील सर्व सभासदांचे वैद्यकिय आस्थापनांत निर्माण होणारा घातक जैव वैद्यकिय कचरा व्यवस्थापन नियमावलीनुसार केले जात होते.

माहे मार्च, २०२० मध्ये उद्भवलेल्या कोविड १९ या जागतिक महामारीत देखील आम्ही आमचे काम अतिशय उत्कृष्टरित्या व नियमितपणे करून घातक जैव वैद्यकिय कचरा संकलन आणि व्यवस्थापनाची सेवा दिली आहे. आम्ही देत असलेल्या सेवेबद्दल वरील सर्व संघटनातील सभासद समाधानी होते. यासंदर्भात आम्ही आपल्या कार्यालयास वेळोवेळी अवगत केलेले होते. तसेच सन २०१७ पासून चा वार्षिक अहवाल व तपशील तसेच आपल्या कार्यालयकडून जी माहिती मागितली ती वेळोवेळी पत्र व मेलद्वारे आम्ही आपणास दिलेली आहे. तसेच आपले पत्र क्र. MPCB/RO/KOP/FTS-0247, दि. २९.११.२०२२ नुसार आपण नमुद केल्याप्रमाणे आम्ही सदर आदेशाचे पालन करून सदर प्रकल्पाचे जैव वैद्यकिय कचरा संकलन, वाहतूक, प्रकिया व निर्मुलनाचे काम व मेंबरशिप सर्टिफिकेट देणे दि. ३०.११.२०२२ पासून पुर्ण पणे बंद केलेले आहे.

तसेच आपले पत्र क्र. MPCB/RO/KOP/FTS-0247, दि. २९.११.२०२२ रोजीच्या पत्राचे उत्तर संदर्भ क्र. १० नुसार आमचे पत्र क्र. एसजीवीसी/एसडीएच/आऊट/२०२३ - ००१, दि. २३ जानेवारी २०२३ या पत्रामार्फत आपल्या कार्यालयास जमा केलेले आहे. त्यामध्ये प्रकल्पावर शिल्लक कचरा पुढील प्रकियेसाठी पाठविले जावतचा सर्व तपशिलही दिला आहे. त्याची प्रत सोबत जोडली आहे. तसेच संदर्भामधील नमुद केलेले ना हरकत दाखलेही सदर पत्रास जोडले आहेत.

कृपया वरील सर्व बाबींची नोंद घ्यावी हि विनंती.

सहकार्यावददल आभार!

*Ajatuw*

आपला विश्वासु,



**Maharashtra Pollution Control Board**  
**Sub Regional Office, Ratnagiri**

13.05.2024

Visited to CBMWTSDF i. e. M/s. Shree Govind Biomedical Corporation Ltd, Gut No. 65 (383)/2/1, A/p. Kutgaon, Nerur, Tal. Kudal, Dist. Sindhudurg for checking the compliance of SCN dtd. 04/04/2023 & dtd. 26.05.2023 as per Hon'ble NGT Order dtd 01/05/2024 in respect of O. A. No. 37/2024 (W. Z.)

During visit following observations made as-

Compliance of Show Cause Notice dtd 04/04/2023 as below -

1. Above mentioned location now there is no any activity observed.
2. Also not found any bio-medical waste stored at site.
3. During visit asked to representative produce the record of collecting the BMW from unauthorized area but representative unable to produce the record. Therefore instructed to him submit or communicate all relevant documents to this office immediately.

Compliance of Show Cause Notice dtd. 26.05.2023 as below -

1. The CTF has submitted the reply of SCN on 16.06.2023. In the reply PR has mentioned that, the facility has stopped the membership given to HCE on 30/11/2022.
2. The representative unable to produce the record of waste collected & disposal from Kolhapur District (Shahuwadi, Bhudargad, Kagal & Hatkangal) which are not included in jurisdiction of the facility. The waste collected from this taluka's & its disposal is not incorporated in annual reports since 2017, record of same not produced during visit.
3. Also facility representative unable to produce the record of details of Clinic & Hospitals to whom given the membership out site the jurisdiction & not provided the details of quantity of waste collected outside the jurisdiction & disposal pathway.

Therefore instructed to representative submit or communicate all relevant documents, record to this office immediately.

4. The facility has submitted reply of Closure Direction dtd. 29/11/2022 on 23/02/2023. And facility has submitted the details of disposal of bio medical waste stored at Nerur facility on 22/02/2023. Stored BMW send to Mumbai Waste Management, Taloja for the further treatment and disposal.

Earlier Board has granted Consent to operate on 11/06/2021 for the treatment & disposal of BMW as Collection, Segregation, Autoclaving, Shredding of BMW and Deep Burial for Yellow Category bio medical waste. Consent to Operate valid up to 31/01/2022.

*m. Patil*

(Mahesh M Patil)  
Manager

*S. J. Bhoi*

(S. J. Bhoi)  
Field Officer  
MPCB, Ratnagiri

Board has granted consent to operate on 11/06/2021  
valid upto 31/01/2022. But our applied CEA application  
UAN No. MPCB consent - 0000129146 dt. 25/01/2022.  
Above mentioned facility closure by MPCB Board dt. 30/11/2022.  
so all activity closed regarding this facility from 30/11/2022.  
This is your information.

*m. Patil*

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**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: rokolhapur@mpcb.gov.in	 "Your Service is Our Duty"	Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: http://mpcb.mah.nic.in
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MPCB/RO/KOP/FTS-0247

Date: 29/11/2022

To,  
 M/s. Shree Govind Bio Medical Corporation (CBMWTSDF)  
 Gat No. 65(383)/2/1, A/p-Kurgaon Nerur,  
 Tal. Kudal, Dist. Sindhudurg.

**Sub:** Directions for violation of Bio-Medical Waste (Management and Handling)-Rules, 2016 and Amendments thereafter for Collection, Transportation & Disposal of BMW.

- Ref:**
1. Authorized/Consent Granted by the Board.
  2. Regular complaint received regarding M/s. Govind Bio-Medical Corporation.
  3. Show Cause Notice dtd. 21.07.2022.
  4. Proposed Directions dtd. 25.08.2022.
  5. Directions issued by the Board to M/s. Govind Bio-Medical Corporation dtd. 10.11.2022.
  6. News appeared in daily newspaper.
  7. Mail received from SRO Ratnagiri dtd. 29.11.2022.
  8. Approval received (MoM) dtd. 29.11.2022

AND WHEREAS, Board has granted consent to operate for the deep burial facility at Kurgaon Nerur, Tal. Kudal, Dist. Sindhudurg for the jurisdiction of 2 talukas of Kolhapur District & 5 Talukas of Sindhudurg District it is obligatory on your part to provide adequate facility for collection, storage, transportation & disposal of Bio Medical Waste generated from your jurisdiction. Also Board has granted Consent to Establish to M/s. Govind Bio Medical Corporation at MIDC Kudal, Tal. Kudal, Dist. Sindhudurg for incineration. Same is not yet commissioned.

AND WHEREAS, it is observed that you are collecting Bio Medical Waste from unauthorized area, also you have not complied with the guidelines issued by the CPCB & MPCB for collection handling treatment & disposal of Bio Medical Waste generated from your jurisdiction.

AND WHEREAS, Board has issued Show Cause Notice on 21.07.2022, Proposed Directions on 25.08.2022 & Directions on 10.11.2022 to M/s. Govind Bio-Medical Corporation for not to collect any Bio Medical Waste from the authorized area.

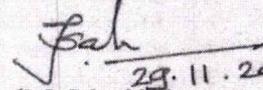
AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, it is observed that you are till collecting Bio Medical Waste from unauthorized area, and also not disposed collected Bio Medical Waste from your authorized area, and also not complying with the BMW Rules, 2016 & causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

*[Handwritten Signature]*

AND WHEREAS, You are directed "not to collect", transport & dispose the Bio Medical Waste from Malvan, Kudal, Sawantwadi, Vengurla & Dodamarg tahsil of Sindhudurg district & also Ajara & Chandgad tahsils from Kolhapur district till obtaining valid consent to operate for your own CBMWTSDF plant located at MIDC Kudal, Tal. Kudal, Dist. Sindhudurg. You are also directed to dispose off immediately the collected BMW (approximately 20 to 30 MT) which is stored near CBMWTSDF, Kudal to M/s. Mumbai Waste Management Ltd., MIDC Taloja, Mumbai by strictly complying with guidelines issued by CPCB & MPCB with their official charges and submit the copy of manifest to SRO Ratnagiri & SRO Chiplun with copy to this office for information.

This direction is in force immediately with the approval from competent authority.

FOR AND ON BEHALF OF THE BOARD

  
29.11.2022  
(J. S. Salunkhe)  
Regional Officer,

Maharashtra Pollution Control Board, Kolhapur

**Copy submitted for information to -**

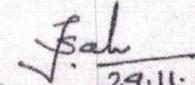
1. The Member Secretary, M. P. C. Board, Mumbai.
2. The District Collector, Sindhudurg.
3. The District Collector, Ratnagiri.
4. The District Collector, Kolhapur.
5. The Superintendent of Police, Sindhudurg.
6. The Joint Director (WPC), M. P. C. Board, Mumbai.
7. Principal Scientific Officer (PSO), M. P. C. Board, Mumbai.

**Copy submitted for information & further needful to -**

1. Indian Medical Association, Ajara, Tal. Ajara, Dist. Kolhapur.
2. Indian Medical Association, Chandgad, Tal. Chandgad, Dist. Kolhapur.
3. Indian Medical Association, Malvan, Tal. Malvan, Dist. Sindhudurg.
4. Indian Medical Association, Kudal, Tal. Kudal, Dist. Sindhudurg.
5. Indian Medical Association, Sawantwadi, Tal. Sawantwadi, Dist. Sindhudurg.
6. Indian Medical Association, Vengurla, Tal. Vengurla, Dist. Sindhudurg.
7. Indian Medical Association, Dodamarg, Tal. Dodamarg, Dist. Sindhudurg.

**Copy to:**

1. Sub-Regional Officer, M.P.C. Board, Ratnagiri - You are directed to necessary follow up.
2. Sub-Regional Officer, M. P. C. Board, Kolhapur - You are directed to necessary follow up.

  
29.11.22  
(J. S. Salunkhe)  
Regional Officer,

Maharashtra Pollution Control Board, Kolhapur

**MAHARASHTRA POLLUTION CONTROL BOARD**

**Tel: 24010437/24020781**  
**Fax: 24024068/24023515**  
**Website: <http://mpcb.gov.in>**  
**Email: [psa@mpcb.gov.in](mailto:psa@mpcb.gov.in)**



**Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022**

**No. BO/MPCB/PSO/Refusal/UAN  
 No.0000129146/CR/2212000432**

**Date: 07/12/2022**

**To,**  
**Shree Govind Biomedical Corporation, CBMWTF**  
**Gut No.65, (383)/2/1, Gut No.65, (383)/2/1 A/P-**  
**Kutgaon, Nerur, Tal-Kudal, Dist-Sindhudurg.**  
**Kudal, Sindhudurg-Sindhudurg**



Your Service is Our Duty

**Sub: Refusal of Consent to Operate under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981.**

- Ref:**
1. CCA granted by Board Vide dtd 04/02/2020.
  2. CCA granted by board vide dtd 11/06/2021.
  3. Your CCA application vide UAN No. MPCB-Consent-0000129146 dtd 05/01/2022.
  4. This office email dtd 06/05/2022, 24/05/2022, 03/06/2022 & 11/07/2022.
  5. Your reply email dtd 03/06/2022 & 21/07/2022.
  6. SCN issued by Regional Officer, MPCB, Kolhapur for violation of Bio Medical Waste Management Rules, 2016 vide letter dtd 21/07/2022.
  7. Document uploaded on 28/07/2022.
  8. SCN for refusal issued on 10/08/2022.
  9. Document uploaded on 18/08/2022, 23/08/2022 & 24/08/2022.
  10. Proposed directions issued by Regional Officer, MPCB, Kolhapur for violation of Bio Medical Waste Management Rules, 2016 vide dtd 25/08/2022.
  11. Directions issued by Regional Officer, MPCB, Kolhapur for violation of Bio Medical Waste Management Rules, 2016 vide dtd 25/08/2022
  12. Directions issued by Regional Officer, MPCB, Kolhapur for violation of Bio Medical Waste Management Rules, 2016 vide dtd 29/11/2022.

WHEREAS, the Ministry of Environment and Forests, Govt. of India in exercise of the powers conferred by section 6, 8 & 25 of the Environment (Protection) Act, 1986 has notified the Bio Medical Waste Management Rules, 2016 for proper management & handling of the Bio Medical Waste.

AND WHEREAS, your application for grant renewal of Consent and BMW authorization under the provisions under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 10 of the Biomedical Waste Management Rules, 2016, received through Sub Regional Officer, Ratnagiri.

AND WHEREAS, the Board has called the requisite information through mail dtd 06/05/2022 and follow up mail 24/05/2022, 03/06/2022 & 11/07/2022. AND WHEREAS, you have failed to submit a satisfactory reply to the mail.

AND WHEREAS, Regional Officer, MPCB, Kolhapur has issued a Show Cause Notice for violation of Bio-Medical Waste Management Rules,2016 and directed to submit the reply for collecting Bio-Medical Waste from Health Care Establishments out of the CTF jurisdiction which is not allotted to you i.e. Shahuwadi & Budhargad Tahsil of Kolhapur district.

AND WHEREAS Board has issued SCN for refusal for nonsubmission of the following information on 10/08/2022 and informed that to submit the reply w.r.t. stopping of you Deep Burial Facility from 27/09/2022.

1. Revised water budget including trade water consumption and effluent generation
2. Details of ETP provided.
3. Details of BG imposed in previous CCA.
4. Details of BMW collection vehicles along registration number, make, model and capacity.
5. Taluka-wise data of bedded, and non-bedded HCE, the total number of beds as on 31.03.2022, incinerable and non-incinerable waste collected during year 2021.
6. Valid Membership copy of CHWTSDF.
7. Category and quantity collection and disposal of BMW as per Schedule-I of BMWM Rules,2016.
8. Copies of record submitted w.r.t covid waste on CPCB COVID app, MPCB portal.
9. Records of Plastic waste sent to MPCB Authorized Recycler and authorization copy under PWM Rules,2016.
10. Details of training provided to HCEs during period 31.01.2020 to 31.01.2022.

AND WHEREAS, You have not submitted a satisfactory reply for the following:

1. Details of ETP provided.
2. Details of BG imposed in previous CCA.
3. Valid Membership copy of CHWTSDF.
4. Category and quantity collection and disposal of BMW as per Schedule-I of BMWM Rules,2016.
5. Record of training provided to HCEs during period 31.01.2020 to 31.01.2022.

AND WHEREAS, Regional Officer, MPCB, Kolhapur has issued Proposed Direction on 25/08/2022 for non compliances of BIO Medical Waste Management Rules,2016 and failure to submit reply to Show Cause Notice dtd 21/07/2022. and directions dtd 10/11/2022 for following :

1. You have failed to comply with directions issued through Show Cause Notice dtd 21/07/2022 and Proposed Directions dtd 25/08/2022 and collecting the Bio-Medical Waste from Health Care establishments illegally out of your jurisdiction which is not allotted to you i.e. from Bhudargad and Shahuwadi Tahsil of Kolhapur District.

2. You have not submitted a detailed report of the collection, treatment, and disposal of Bio-Medical Waste collected from Bhudargad and Shahuwadi Tahsil of Kolhapur District.
3. You are operating a facility without holding Consent to Operate for treatment of BMW from the Board.
4. The issue of illegal disposal of Bio-Medical Waste by you was raised in the District Level Monitoring Committee of District Kolhapur and Ratnagiri.

AND WHEREAS Regional Officer issued directions dtd 29/11/2022 to stop collection of BMW from the allocated jurisdiction till Consent to Operate is granted for new plant with incineration facility.

In view of the above, your application for grant of Consent for Renewal & BMW Authorization is hereby refused u/s 27 of the Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 as well as under Rule 10 Biomedical Waste Management Rules, 2016. for the above non-compliances and directed to transfer the biomedical waste to nearby CTFs as per directions of the Regional Officer, MPCB, Kolhapur.

In case, you are aggrieved with the said refusal of Consent, you may prefer an appeal u/s 28 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 Air (Prevention and Control of Pollution) Act, 1981 and under rules 16 (1) of the Bio-Medical Waste Management Rules, 2016 before Appellate Authority within a period of 30 days from the dated of receipt of the said refusal orders.



*Amar R. Supate*

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Signed by: Dr. Amar R. Supate  
Principal Scientific Officer  
For and on behalf of,  
Maharashtra Pollution Control Board  
pso@mpcb.gov.in  
2022-12-07 14:32:38 IST

Copy submitted to : Hon'ble Chairman/Member Secretary, MPCB, Mumbai- for information

Copy fwc to: Joint Director (WPC)- for information and n.a.

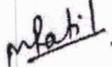
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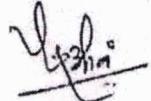
1. Regional Officer, MPCB, Kolhapur- for information. You shall strictly observe compliance of your directions dtd 29/11/2022 issued to M/s Shree Govind Bio Medical corporation , Sindhudurg, M/s S. S. Services, Ichalkaranji and M/s Maharashtra Bio Hygienic Management, Chiplun.
2. Sub Regional Officer, MPCB, Ratnagiri- for information. You shall ensure compliance of MPCB, Kolhapur directions dtd 29/11/2022 to M/s Shree Govind Bio Medical Corporation , Sindhudurg, M/s S. S. Services, Ichalkaranji and M/s Maharashtra Bio Hygienic Management, Chiplun and keep strict vigilance to ensure scientific collection and disposal of BMW in the jurisdiction. You shall also submit the monthly status of Consent to Establish and Compliance of Incineration facility of M/s Govind Bio Medical Pvt. Ltd, MIDC Kudal to MPCB, Kolhapur with copy to JD(WPC) & PSO, MPCB, Mumbai.

Maharashtra Pollution Control Board  
Sub Regional Office, Ratnagiri

13.05.2024

1. Visited to CBMWTSDF i. e. M/s. Shree Govind Biomedical pvt. Ltd, Plot No. H-148, MIDC Kudal, Tal. Kudal, Dist. Sindhudurg is in operation, but during visit not found in operation due to non-availability of BMW.
2. CTF has provided 3 Nos. authorized vehicles for collection the BMW. All 3 No. vehicles going on route for collecting the BMW.
3. CTF having 1 no. 100 Kg/hr capacity incinerator, PP has provided auto loading system, diesel burner & online monitoring system. PP has provided ventury scrubber as APCS with 30 mtr height of stack.
4. PP has provided 20 CMD capacity Primary & tertiary ETP. Treated effluent recycled to ventury scrubber.
5. PP has installed 1 No. 400 Lit/ cycle cap. Autoclave & 1 No. shredder having cap. 100 kg/hr.
6. PP has installed 1 No 62.5 KVA cap. D. G. Set with 6 mtr height of stack.
7. PP has provided concretized 2 Nos tanks for chemical disinfection.
8. PP has provided separate rooms for storage of HW & recycle material.
9. The work of separate compartments for Red, Blue & White category found in progress. For Yellow category they have provided separate compartment near incinerator.
10. During visit asked to representative produce the record of collecting the BMW but representative unable to produce the record. Therefore instructed to representative submit or communicate record of collecting BMW to this office immediately. During visit representative reported that, now not collecting the BMW from unauthorized area.

  
(Mahesh M Patil)  
Manager

  
(S. J. Bhoi)  
Field Officer  
MPCB, Ratnagiri